

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO.693 OF 2023

SUOMOTO "POLLUTION CONTROL BOARDS ARE WEAK LINK"

COMPLIANCE REPORT IS FILED BY THE ANDAMAN AND NICOBAR
POLLUTION CONTROL COMMITTEE IN PURSUANCE OF THE DIRECTIONS
ISSUED BY THIS HON'BLE TRIBUNAL

That the present compliance report is filed by the Andaman and Nicobar Pollution Control Committee as per the directions of this Hon'ble Tribunal. The details of Vacancies, Sanctioned Posts and filled post are given below:

1. Status of Vacancies and Human Resource Augmentation

A. Sanctioned and Filled Posts

- i. The status of all sanctioned positions of ANPCC is given in Table -1.
- ii. The contractual appointments have been made for technical positions in compliance with the Performance Audit Report of CPCB and the Scheme - Control and Monitoring of Pollution (to meet audit and operational needs).

B. Current Status (Till September 2025)

a) Sanctioned & working strength (Referenced as Annexure I)

The Sanctioned Strength w.r.t Scheme - Control and Monitoring of Pollution, includes the following posts tabulated as under (As per Andaman and Nicobar Administration Order No 626 dated 23-02-2009):

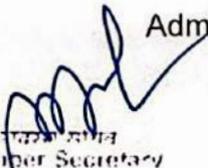

Member Secretary
पदपत्र नियंत्रण समिति
Pollution Control Committee
विज्ञान तथा प्रयोगकर्ता
Science & Technology
अ तथा.नि.प्रशासन, पोर्ट ब्लेयर
A & N Administration, Port Blair

Table -1

Category of Post	Type of Post	Designation	Sanctioned Post	Post Filled
Scientific & Technical	a) Direct	Member Secretary	01	01[1]
		Technician	01	01
		Law Officer	01	01[2]
	b) Promotion	-	0	0
	c) Deputation	Environmental Engineer	01	01
Other than Scientific & Technical	a) Direct	Lab Attendant	01	01
		Peon	02	02
		Sweeper	01	01
	b) Promotion	-	0	0
	c) Deputation	-	0	0
Total			08	08

[1] Filled on additional charge.

[2] The Law Officer appointed on a contractual basis has submitted their resignation, and the relevant file is currently under review. Upon acceptance of the resignation and declaration of the post as vacant, a vacancy notice will be issued to initiate the recruitment process. Law Officer from Litigation Section is attached to ANPCC for legal matters.

b) Additional Staff:

- i. The Central Pollution Control Board (CPCB) conducted a Performance Audit of ANPCC on 18-19 June 2019, citing a lack of adequate sanctioned posts for the proper functioning of ANPCC.
- ii. Pursuant to the audit, ANPCC engaged the following staff (Table 2) on a short-term contract basis to temporarily strengthen the department in the absence of sanctioned posts and renewed based on performance (Order No 408 dated 28-02-2025).


 Member Secretary
 प्रदूषण नियंत्रण समिति
 Pollution Control Committee
 विज्ञान तथा पार्यावरण
 Science & Technology
 अ. तथा. नि. प्रशासन, पोर्ट ब्लायर
 A & N Administration, Port Blair

Table-2

S.No	Designation of posts (On contract) [3]	In Position
1	Scientist	01
2	Jr. Environmental Engineer	01
3	Jr. Scientific Assistant	01
4	Computer Assistant	02
Total		05

[3] Recruited on contract, based on recommendations of committees (Performance Audit Report).

- iii. Considering the need of functional laboratories for compliance of provisions prescribed under Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, the ANPCC recruited the following staffs (Table-3) on short-term contract basis through under the central sector scheme "Control of Pollution" under the sub-component Assistance for Abatement of Pollution (Order No. 57 dated: 16th May, 2025).

Table-3

S.No	Designation of posts (On contract) [4]	In Position
1	Scientist	01
2	Accountant	01
3	Jr Lab Assistant	01
4	Jr. Scientific Assistant	01
5	Field Assistant	02
Total		06

[4] Recruited on contract, based on Central Sector Scheme.


 सदस्य सचिव
 Member Secretary
 प्रदूषण नियंत्रण समिति
 Pollution Control Committee
 विज्ञान तथा प्रयोगशाला
 Science & Technology
 अ.स.न. वि. प्रशासन, पोर्ट ब्लार
 A. S. N. Administration, Port Blair

- iv. Despite challenges like less willingness of the applicants due to remoteness of this UT & diverse opportunities in mainland like higher studies etc. , ANPCC remains committed in maintaining adequate staffing and strengthening its technical capacity in line with statutory obligations and complying with the directives of the Hon'ble Supreme Court of India, Hon'ble NGT, and CPCB.

2. Laboratory Infrastructure and Analytical Capacity:

A. Laboratory upgrades

- i. The ANPCC is having a dedicated laboratory within the premises of the Department of Science & Technology, Dollygunj, Sri Vijaya Puram, South Andaman, A&N Islands.
- ii. Strengthening with additional facilities for analysing water & wastewater parameters in addition to in-house facilities & meeting the requirements of these islands, ANPCC has signed an MoU with NIOT, which enables the department to analyse & monitor more parameters. However, to make its in house lab fully functional, ANPCC is in the process of procuring additional equipment/ chemicals (Annexure II).
- iii. Mandatory parameters of water & air quality are done through the in-house facilities & equipment (Annexure III).
- iv. All the annual repair & maintenance of the Laboratory building (Civil & Electrical works are being done through the Andaman Public Works Department (APWD)).
- v. ANPCC is actively addressing the difficulties and taking appropriate measures to ensure project progress, despite hindrances like the non-availability of suppliers for the laboratory equipment, chemicals, and addressing the repair/maintenance. Most of the times, bidding has to be reworked and done due to non participation (vendors face higher transportation costs, hence, expensive for them).



सदस्य सचिव

Member Secretary

प्रदूषण नियंत्रण समिति

Pollution Control Committee

विज्ञान तथा प्रौद्योगिकी

Science & Technology

अ.तथा.नि.प्रशासन, पोर्ट ब्लेयर

A & N Administration, Port Blair

B. NABL-Accredited Labs

Islands are already having the services of 03 private labs having NABL accreditation which are being utilized by Industrial units/Institutions/departments for legally mandated analyses as per EPA Rules. However, ANPCC will apply for accreditation once the lab is fully functional & set up.

3. Quality Assurance and Compliance:

A. Monitoring Protocols

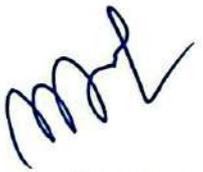
- i. All routine environmental monitoring activities are being conducted using available in-house and NIOT resources.

B. Laboratory Capabilities:

- i. ANPCC currently analyses ambient air quality parameters, including Nitrogen Dioxide (NO₂), Sulphur Dioxide (SO₂), Particulate Matter (PM₁₀, PM_{2.5}), Ammonia, and Noise Level monitoring through the Continuous Ambient Air Quality Monitoring Station (CAAQMS) with meteorological data.

4. Quality and Collaboration:

- i. The required capacity building through hands-on training for the laboratory scientific staff of ANPCC has been conducted at the APWD Public Health Engineering laboratory in September, for in-house analytical capabilities and operational readiness. Training programs conducted at both NIOT and APWD have significantly enhanced the expertise of laboratory and scientific staff by providing hands-on experience and advanced technical knowledge.



सदस्य सचिव
Member Secretary
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Science & Technology
अ. तथा नि. प्रशासन पोर्ट ब्लेयर
A & N Administration, Port Blair

- ii. This capacity building enables the staff to operate sophisticated analytical instruments with greater proficiency, improving the accuracy and reliability of environmental testing. Such training strengthens in-house capabilities, supports efficient laboratory operations, and ensures high-quality scientific analysis for effective environmental monitoring and decision-making.

That the present compliance report is filed as per the direction of this Hon'ble Tribunal. The Andaman and Nicobar Pollution Control Committee shall file additional report as and when directed by this Hon'ble Tribunal.



(Dr. Jatinder Sohal)

Member Secretary ANPCC
 Member Secretary
 पदव्यवस्थापन समिति
 Pollution Control Committee
 विज्ञान तथा प्रौद्योगिकी
 Science & Technology
 अ. तथा नि. प्रशासन, पोर्ट ब्लेयर
 A & N Administration, Port Blair

Sri Vijaya Puram

Dated: 04-10-2025

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Annexure-I

No.:7-47/PCC/NGT/ (O.A(6932023)/530

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION

प्रदूषण नियंत्रण समिति

POLLUTION CONTROL COMMITTEE DEPARTMENT OF
SCIENCE AND TECHNOLOGY

Dolly Gunj, Sri Vijay Puram-744 103 Tel/Fax 250370 E- mail:
dstpcc-andamans@nic.in

Sri Vijaya Puram, dated:16-09-2025

To,

The Divisional Head-PCP Division
Central Pollution Control Board (CPCB)
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
Email ID- thiru.cpcb@nic.in, pcp.cpcb@gov.in

Sub: Report in compliance with Supreme Court Order dated May 8, 2025, in W.P. (C) No. 13029/1985 titled as "M.C. Mehta vs. Union of India & Ors."-reg

Sir,

This is with reference to the D.O No.:CM-11/22/2025-PCPHO-CPCB-HO, dated July 18, 2025, received from Chairman, Central Pollution Control Board (Ministry of Environment, Forest & Climate Change, Government of India) for the compliance with the Supreme Court Order dated May 8, 2025, in W.P. No.:13029/ 1985-M.C. Mehta vs. Union of India & Others (Reference: CPCB Letter to All SPCBs/PCCs dated June 2, 2025).

In this regard, please find attached the information in the prescribed format along with the compliance status report (on sanctioned strength & working staff strength) as **Annexure- A & Annexure-B**, respectively, for your information and necessary action.

Yours faithfully,

Encl: A/a

Director (S & T) cum Member Secretary (ANPCC)

Copy to:

1. PS to Secretary S&T/ Chairman ANPCC for the kind information of Secretary S&T/Chairman ANPCC, A&N Administration.
2. Shri M.K. Biswas, Scientist-E, Regional Director CPCB-Kolkata, South End Conclave' Block-502, 5th & 6th Floor, 582, Razidanga, Main Road, Kolkata- 700107 Email: mkbiswas.cpcb@nic.in

Director (S & T) cum Member Secretary (ANPCC)

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ANNEXURE-A

STATUS OF FILLING OF VACANT POSTS (AS ON 20.09.2025)

Name of the Committee: Andaman and Nicobar Pollution Control Committee (ANPCC)					
Category of Post	Type of Post	Status of posts in Number			
		Sanctioned	Post filled	Vacancies filled after 08.05.2025	Vacant posts as on 20.09.2025
(a) Scientific & Technical	(a) Direct	03	03	0	0
	(b) Promotion	00	00	0	0
	(c) Deputation	01	01	01	0
(b) Other than Scientific & Technical	(a) Direct	04	04	0	0
	(b) Promotion	0	0	0	0
	(c) Deputation	0	0	0	0
Total		08	08	01	0



Director (S & T) cum Member Secretary (ANPCC)



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‘ANNEXURE-B

COMPLIANCE STATUS REPORT

(In compliance with Supreme Court Order dated May 8, 2025, in W.P. (C) No. 13029/1985 titled as M.C. Mehta vs. Union of India & Ors.)

I. Sanctioned & working strength:

As per Andaman and Nicobar Administration Order No.: 626 dated 23-02-2009 (**Annexure-I**), the Sanctioned Strength w.r.t Scheme - Control and Monitoring of Pollution, includes the following posts tabulated as under:

Category of Post	Type of Post	Designation	Sanctioned Post	Post Filled	Vacancies filled after 08.05.2025	Vacant Posts as on 20.09.2025
Scientific & Technical	a) Direct	Member Secretary	01	01[1]	0	0
		Technician	01	01	0	0
		Law Officer	01	01[2]	0	0
	b) Promotion	-	0	0	0	0
	c) Deputation	Environmental Engineer	01	01	01	0
Other than Scientific & Technical	a) Direct	Lab Attendant	01	01	0	0
		Peon	02	02	01	0
		Sweeper	01	01	0	0
	b) Promotion	-	0	0	0	0
	c) Deputation	-	0	0	0	0
	Total		08	08	01	0

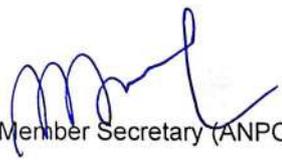
- The Law Officer attached to the Litigation Section, A & N Administration, has also been reallocated vide Order No. 1674 dated 30-06-2025 (**Annexure-II**).

II. Additional working strength:

S.No	Designation of posts [3]	No. of Posts
1	Scientist	02
2	Jr. Environmental Engineer	01
3	Jr. Scientific Assistant	01
4	Computer Assistant	02
4	Jr Lab Assistant	01
5	Field Assistant	02
	Total	09

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- A letter vide No. 7-53/PCC/NGT (O.A (360/2018)/2021/50 dated 19-04-2022 requested the Central Pollution Control Board (CPCB) regarding Strengthening of Andaman and Nicobar Pollution Control Committee (ANPCC) (**Annexure-III**).
- To strengthen laboratory functions under the *Water Act, 1974* and the *Air Act, 1981*, ANPCC recruited additional staff on a contractual basis, based on the Performance Audit of June 2019 which cited inadequate sanctioned posts (**Annexure-IV**). Staff were recruited vide Order No. 408 dated 28-02-2025 (**Annexure-V**) and further strengthened under the Central Sector Scheme "Control of Pollution" vide Order No. 57 dated 16-05-2025 (**Annexure-VI**)
- Despite challenges due to the remote location, lack of sanctioned posts, and increasing workload, ANPCC remains committed to maintaining adequate staffing and strengthening its technical capacity in line with statutory obligations and complying with the directives of the Hon'ble Supreme Court of India, Hon'ble NGT, and CPCB.


Director (S & T) cum Member Secretary (ANPCC)

[1] Filled on additional charge.

[2] Law Officer reallocated to A&N Pollution Control Committee, attached to Litigation Section, A& N Administration.

[3] Recruited on contract.

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 अंडमान तथा निकोबार प्रशासन
 ANDAMAN & NICOBAR ADMINISTRATION
 सचिवालय
 SECRETARIAT

Port Blair, dated the 25th Feb.2009

ORDER NO: 626

In exercise of the powers vested in him under schedule III of the Delegation of Financial Powers, 1978 read with Govt. of India, Ministry of Home Affairs, letter No.U-15036/2/96-ANL, dated 14.8.1997, the Lt. Governor, A & N Islands has been pleased to sanction the Renewal of the following Group 'A', 'B', 'C', & 'D' posts in the Department of Science & Technology in connection with the implementation of the Scheme 1 & 2 "Science & Technology" and Control & Control & Monitoring of Pollution " included in the Annual Plan 2009-2010 with immediate effect for a period up to 28.02.2010.

S.No	Name of the Posts	No. of Posts	Scale of Pay	Grade Pay
1.	Director	1 (One)	Rs.15600-39100	Rs. 7600/-
2.	Artist	1 (One)	Rs. 9300-34800	Rs.4200/-
3.	Librarian	1 (One)	Rs. 9300-34800	Rs.4200/-
4..	Statistical Assistant	1 (One)	Rs. 9300-34800	Rs.4200/-
5.	Driver	2 (Two)	Rs. 5200-20200	Rs.1900/-
6.	Safaiwala	1 (One)	Rs. 4440-7440	Rs.1300/-
7.	Peon-cum-Chowkidar	2 (Two)	Rs. 4440-7440	Rs.1300/-

a. Scheme No.1 Science and Technology:-

b. Scheme No.2 Control and Monitoring of Pollution:-

S.No	Name of the Posts	No. of Posts	Scale of Pay	Grade Pay
1.	Member Secretary	1 (One)	Rs.15600-39100	Rs. 7600/-
2.	Law Officer	1 (One)	Rs. 9300-34800	Rs.4200/-
3.	Environmental Engineer	1 (One)	Rs. 9300-34800	Rs.4200/-
4..	Technician	1 (One)	Rs. 9300-34800	Rs.4200/-
5.	Laboratory Attendant	2 (Two)	Rs. 4440-7440	Rs.1300/-
6.	Peon	2 (Two)	Rs. 4440-7440	Rs.1300/-
7.	Sweeper	1(One)	Rs. 4440-7440	Rs.1300/-

The Creation of Group 'A' Posts under Plan up to the Scale of Rs.14000-18300 shall be subject to the condition that the post should be filled up on contract/deputation basis and only for the period of implementation of the concerned Plan schemes in terms of Govt. of India, Ministry of Home affairs, New Delhi's letter No. 15039/15/91-Plg.cell, dated 27-11.1998

The Expenditure is debitible to the Major Head 3425, Other Scientific Research, 08 Science & Technology under Sub head 978 08.00.01-Salaries (Plan).

(M.MOHD.HANIF)
 Assistant Secretary (Sc &Tech)
 (F.No.1-6/ScTech/99-2000 (Vol-II))

ORDER BOOK

Copy to:-

1. The Director Science & Technology, A & N Administration with reference to his file No. 1-6/ScTech/99-2000(Vol-II) (with 10 spare copies)
2. The DEO (Sc), Shiksha Sadan, Link Rd., Goal Ghar, Port Blair.
3. The Pay & Account Officer, DAB, A & N Admn. Port Blair
4. The Finance Section, Secretariat, A & N Administration, Port Blair.
5. The Planning Section, Secretariat, A & N Administration, Port Blair.
6. Spare Copies-10 nos.

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अण्डमान तथा निकोबार प्रशासन
ANDAMAN AND NICOBAR ADMINISTRATION
राजिवालय/SECRETARIAT

Sri Vijaya Puram, dated

30/06/2025

आदेश संख्या/OFFICE ORDER NO. 1674

In supersession of all previous orders issued in this regard, the following Law Officer (on Contract Basis), attached to the Litigation Section, Secretariat are hereby re-allocated to look after the Court Cases of the departments mentioned against their names. They shall coordinate with the respective Nodal Officer/HoDs/HoOs of the concerned departments to ensure effective handling of court cases:-

Sl. No	Name of the Law Officer (Ms/Smti/S hri	Department allocated	Department attached for sitting along with Session
01	Kanwaljit Singh Gill	1. Revenue Department, South Andaman/ North & Middle Andaman (Sub-ordinate Court) 2. Revenue Department (CAT/HC & SC cases)	Revenue Department (Morning Session) Litigation (Evening Session)
All priority cases assigned by Higher Authorities.			
02	Smti Kamrunisha	1. A & N Police/ POC SO (Criminal) (South Andaman/North & Middle Andaman) 2.ACU 3.Vigilance Section, Secretariat	PHQ (Morning Session) Litigation (Evening Session)
All priority cases assigned by Higher Authorities.			
03	Miss Jyothi Kiren Bhargaw	1. Directorate of Education/ Higher Education(TGCE / DBRAIT/ ANCOL/ JNRM / ALC/Tagore College 2.Sports	Education (Morning Session) Litigation (Evening Session)
All priority cases assigned by Higher Authorities.			
04	Smti Namrata Sant	1.APWD 2.Diretorate of Shipping Services 3.Labour Commissioner 4.Archives Section, Secretariat 5.Govt.Press 6.Register of Co-operative Society(RCS)	APWD (Morning Session) Litigation (Evening Session)
All priority cases assigned by Higher Authorities.			
05	Smti Srija Das	1.Department of Environment and Forest 2.Information ,Publicity & Tourism(IP&T) 3.Diretorate of Fisheries 4.Diretorate of Civil Supply and Consumer Affairs	Forest Department (Morning Session) Litigation (Evening Session)
All priority cases assigned by Higher Authorities.			

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06	Miss Shalini Mitra	1. Port Management Board(PMB) 2. District Jail, Port Blair 3. GA Section, Sectt 4. Housing & Estate 5. Office Language 6. Directorate of Transport	PMB (Morning Session) Litigation (Evening Session)
All priority cases assigned by Higher Authorities.			
07	Smti. Santoshi Devi	1. Directorate of Health Services(DHS)/ B&D 2. ANIIMS 3. Rural Development & PRI(RD&PRI) 4. Directorate of Agriculture	DHS (Morning Session) Litigation (Evening Session)
All priority cases assigned by Higher Authorities.			
08	Supriya Halder	1. Electricity Department 2. Legal Section(Law Deptt.), Sectt 3. Directorate of AH & VS 4. Zilla Parishad, (South Andaman, North & Middle Andaman	Electricity Department (Morning Session) Litigation (Evening Session)
Verification of Supreme Court Advocate fee Bills, all priority cases assigned by Higher Authorities and any Other department which is not specifically assigned to any other Law Officer.			
9.	Ahendra Mazumder	1. SVP MC 2. Personnel Section, Sectt. 3. Chief Pay and Accounts Office 4. Disaster Management 5. Civil Aviation 6. AR & Training/PGC 7. Art & Culture	SVP MC (Morning Session) Litigation (Evening Session)
Verification of Supreme Court Advocate fee Bill, all priority cases assigned by Higher Authorities and any Other department which is not specifically assigned to any other Law Officer.			
10	Prabha Kiran.	1. Directorate of Social Welfare 2. ANIIDCO 3. Industries/District Industries Centre (DIC) 4. Economics & Statistics 5. Tribal Welfare 6. AAJVS 7. Science & Technology	Social Welfare (Morning Session) Litigation (Evening Session)
Any Other department which is not specifically assigned to any other Law Officer and all priority cases assigned by Higher authorities.			

Duties and Responsibilities of Law Officers on Contract Basis:-

1. Responsible for coordinating with concerned HOD and Nodal Officer of the Department for timely submission/filing of affidavits/ appeals.
2. Providing brief history and para-wise comments to the Panel Advocate.
3. Ensuring updating of LCMs portal regularly by respective departments.

4. Providing other requisite documents to Ld. Counsel for timely filings.
5. Compliance of directions of Hon'ble Supreme Court, High Court and Ld. CAT through Departments.
6. Recording Court proceedings of all courts during the circuit bench.
7. Briefing of listed cases to the Panel Advocate.
8. Verification of Advocate bills in consultation with the department.
9. Providing weekly updated report of Court Cases as required by the Higher Authorities.
10. Providing legal opinion as and when required by the department.

The Law Officers (on contract basis) shall also attend the concerned department in the session allotted to them, by their own arrangement of vehicle. They shall be in regular contact with the Nodal Officer and Standing Panel Counsels, HoDs of concerned Department and Government Counsels, for compliance of Directions/orders of the Hon'ble Courts and furnish the updated report on daily basis in the Litigation Department.

The Law Officers shall maintain punctuality by adhering office decorum and they shall sign the attendance register maintained in the Litigation Section on all working days twice a day i.e at 8.30 AM and 5.00 PM. Nobody should leave the station without prior permission from the Competent Authority.

As per the duty roster, concerned Law Officers shall attend Circuits of Hon'ble High Court of Calcutta at Port Blair and Central Administrative Tribunal, Calcutta Circuit at Port Blair in person without fail and after completion of proceedings all Law Officers shall attend the Litigation Section at 5.00 to 5.30 PM for updating the proceedings held in the Courts and required debriefing amongst themselves, officials of Line departments, Nodal Officers and Senior Officers.

The Law Officers (on Contract Basis) shall verify the professional fee bills of Advocates in consultation with the Nodal Officers/HoDs/HoOs of the concerned department in pursuant to Circular No. 1-1/GC/Litigation/2022/52 dated 19.03.2024.

They shall also maintain a weekly status report of all the pending Court Cases and submit to Higher Authorities from time to time. They shall be responsible for coordinating with concerned HoDs and Nodal Officers of the department for timely submission/filing of Affidavits, Brief History Para-wise comments and other requisite documents to the Ld. Counsel and Hon'ble Court and confirm the same to Litigation Section on regular basis.

This issues with the approval of Secretary (Litigation).

Joint Secretary (Litigation)
A & N Administration

OFFICE ORDER BOOK :

1. The PS to Secretary (Litigation) for kind information of the Secretary (Litigation)
2. The PA to Special Secretary-cum-Director (Litigation) for information of the Special Secretary-cum-Director (Litigation)
3. All Commissioners-cum Secretaries/Secretaries/Joint Secretaries /Deputy Secretaries, A & N Administration, for information.
4. All HoDs/HoOs under A & N Administration, for information.
5. All Law Officers (on Contract Basis) Litigation Section, A & N Administration for information and necessary action.
6. Party concerned.
7. Guard file.

Joint Secretary (Litigation)
A & N Administration
30/4/25



No.7-47/PCE/NGT/Misc./2021/1048

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION

प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair-744 103 Tel/Fax 250370
E-mail: dstpcc-andamans@nic.in

Port Blair, dated: 12 -02-2024

To,

Shri G Thirumurthy
Divisional Head-PCP Division
Central Pollution Control Board (CPCB)
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
Email Id- thiru.cpcb@nic.in

Sub : Suo Motu matter O.A 693/2023,-“Pollution Control Boards are the weak link” -
reg

Sir,

This is with reference to the Suo Motu Matter of Original Application (O.A) 693 of 2023 in which the Hon'ble National Green Tribunal (NGT), Principal Bench directed all respondents *“to file their reports showing the sanctioned strength and working strength of staff in the concerned SPCBs/PCCs, CPCB the ratio of administrative, Ministerial and Technical staff in the SPCBs/PCCs, CPCB and the regulating and monitoring facilities which are available with the SPCBs/PCCs/CPCB. In respect of laboratories, the report will disclose the sanctioned strength and present working strength of staff, the infrastructure which is available in the labs and further need for equipment and infrastructure in those labs and the provisions made in laboratories for enforcement and monitoring of hotspots in critically polluted areas. The report should also include the availability of budget and its sources and expenditure in last two years (2020-2021 and 2021-2022).*

In this regard, please find attached the requisite information with regard to sanctioned Strength and Working Staff Strength, Availability of Budget and its sources, Expenditure in last 2 years (2020-2021 and 2021-2022) as Annexure-A1 to this letter. Further copies of correspondence made with Ministry for creation of posts and strengthening of Andaman Nicobar Pollution Control Committee are enclosed as Annexure-A2.

Yours faithfully,

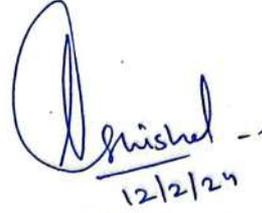
Encl: A/a

Director(S&T) cum Member Secretary ANPCC

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Copy to:

1. PS to Chairman ANPCC for kind information of Secretary S&T/Chairman ANPCC.
2. Shri. M.K. Biswas, Scientist-E, Regional Directorate CPCB-Kolkata, South end Conclave' Block-502, 5th & 6th Floor, 582, Razidanga, Main Road, Kolkata-700107
Email: mkbiswas.cpcb@nic.ir



M.K. Biswas --
12/2/24

Director(S&T) cum Member Secretary ANPCC

I. Sanctioned Strength and Working Strength**Sanctioned Strength**

S.No	Designation	Sanctioned Strength	In Position	Vacant	Remarks
1.	Member Secretary	1(One)	01		On Additional Charge
2.	Environmental Engineer	1(One)	00	01	Department is in process for filling of post through deputation.
3.	Technician	1(One)	01	-	-
4.	Law Officer	1(One)	00	01	Department is in process for filling of post through short term contract basis.
5.	Laboratory Attendant	2(Two)	01	01	
6.	Peon	2(Two)	02	-	
7.	Sweeper	1(One)	01	-	
Total		09	06	03	

Ratio of administrative, Ministerial and Technical staff = 1:5:3

Additional Staffs

S.No	Designation	No. of Posts	In Position
1.	Scientist (On contract)*	01	01
2.	Jr. Environmental Engineer (On contract)*	01	01
3.	Jr. Scientific Assistant (On contract)*	01	01
4.	Computer Assistant (On contract)*	02	02
5.	Jr. Lab Assistant (On contract)*	02	02
6.	Field Assistant (On contract)*	02	01
Total		09	08

*Recruited on Short term contract basis w.r.t Performance Audit of ANPCC done by CPCB on 18th and 19th June 2019 which is being renewed based on the performance. The present contract will expire on March-April 2024.

ANPCC has submitted proposal for creation of posts for strengthening of department vide letter No. 1-25/SCTECH/Post Creation/2012/390 dated 27-08-2015, 1-25/SCTECH/Post Creation/2015/625 dated 13-07-2016 and further letter vide No.7-53/PCC/NGT(O.A(360/2018)/2021/50 dated 19-04-2022 was issued to CPCB for Strengthening of Andaman and Nicobar Pollution Control Committee(ANPCC).Copies of correspondence made are enclosed as Annexure-A2

II. Environmental Laboratory

There is no Environmental Laboratory functioning with department having infrastructure to analyse the notified parameters along with EPA recognition/NABL accreditation in Andaman and Nicobar Islands.

Sanctioned strength in respect of Laboratory- NIL

However, the department has submitted an action plan for Procurement of Laboratory equipment's for upgradation of environmental laboratory w.r.t Rs. 1 Crore fund received from the Central Pollution Control Board (CPCB), MoEF&CC under the scheme Control of Pollution under the sub component 'Assistance for abatement of pollution' and work for repair and renovation of Pollution Control Laboratory Building is under process. The Action plan also includes recruitment of following staffs on contract basis.

S.No	Name of the post	No. of Post
1	Scientist	01
2	Accountant	01
3	Jr/Sr Scientific Assistant	01
4	Jr Lab Assistant	01
5	Field Assistant	02

III. Availability of Budget and its sources, Expenditure in last 2 years (2020-2021 and 2021-2022)

1. UT of Andaman and Nicobar Islands Budget

	2020-21	2021-22	Source
Funds Sanctioned	64.00 Lakhs	72.00 Lakhs	UT Budget
Expenditure	55.20 Lakhs	68.40 Lakhs	

Year wise fund received are not carry forwarded for next year.

2. National Air Quality Monitoring Programme (NAMP)

Under NAMP, the CPCB has sanctioned Rs 33,76,000. for installation and operation of stations for monitoring of PM10 & PM2.5 during the year 2021-22.

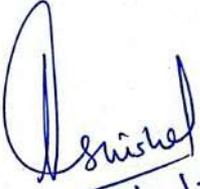
	2020-21	2021-22	Source
Funds Sanctioned	-	33,76,000	MoEF&CC
Expenditure	-	-	

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3. Scheme- Control of Pollution under the subcomponent- 'Assistance for Abatement of Pollution'

The CPCB vide NEFT No. IBKL210405837640 IBKL0000268 dated 05-04-2021 have transferred an amount of Rs. 1,00,00,000.00 (Rupees One Crore only) to the Andaman and Nicobar Pollution Control Committee (ANPCC) account under the above scheme.

	2020-21	2021-22	Source
Funds Sanctioned	1 Crore	-	MoEF&CC
Expenditure	-	12,08,803 Lakhs	


12/2/24

Director(S&T) cum Member Secretary ANPCC



No.7-53/PCC/NGT(O.A(360/2018)/2021/50

अंडमान तथा निकोबार प्रशासन

ANDAMAN & NICOBAR ADMINISTRATION

प्रदूषण नियंत्रण समिति

POLLUTION CONTROL COMMITTEE

DEPARTMENT OF SCIENCE AND TECHNOLOGY

Dolly Gunj, Port Blair-744 103 Tel/Fax 250370

E-mail: dstpcc-andamans@nic.in

Port Blair, dated: 19-03-2022

To,

The Member Secretary

Central Pollution Control Board (CPCB)

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Email Id- mscb.cpcb@nic.in

Sub : **Strengthening of Andaman and Nicobar Pollution Control Committee(ANPCC) as per the directions of Hon'ble NGT in its order dated 08-02-2022 in the Original Application No. 360/2018 Shree Nath Sharma vs Union of India & Ors - reg**

Sir,

This is with reference to the above-mentioned order from Hon'ble NGT in Original Application No. 360/2018 Shree Nath Sharma vs Union of India & Ors wherein at para 22, Hon'ble NGT has directed

- i. *The Chief Secretaries of all States/UTs, in coordination with their respective Secretary Environment and Chairman State PCB/PCCs, need to forthwith study and address the issues emerging from the CPCB report, prepare and execute their respective action plans which will include filling up all vacant posts by competent persons and procuring the requisite equipment, including commissioning and upgradation of all laboratories and recognition under the EP Act, 1986. The CPCB may assist and monitor all the States for compliance of these directions. The steps in this regard be initiated and completed as far as possible within six months. In view of Section 33 of the NGT Act, 2010, whereunder the NGT Act has overriding powers over other statutes, any restriction placed by any administrative order will not stand in the way of carrying out this direction.*
- ii. *We direct the CPCB to prepare a format which may contain qualifications, minimum eligibility criteria, required experience for the key positions and the specifications of equipment. All States/UTs may act accordingly.*
- iii. *MoEF&CC and CPCB may design a mechanism for annual performance audit of all the State PCBs/PCCs.*

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In this regard, it is submitted that ANPCC has submitted proposal for creation of posts for strengthening of department vide letter No. 1-25/SCTECH/Post Creation/2012/390 dated 27-08-2015, 1-25/SCTECH/Post Creation/2015/625 dated 13-07-2016. The work of the department has increased manifold in view of implementation of Environment Acts/Rules, rise in development projects, ensuring compliance of directions of Hon'ble NGT and other apex courts etc. and with the present strength it becomes very difficult to achieve the target, deliver the services to public, submission of compliance reports in time. The present sanctioned staff strength of ANPCC includes Environment Engineer (1 No)., 1 Technician and 1 Law Officer. The details of existing staff strength of ANPCC are enclosed as Annexure-I and correspondence made for creation of posts is enclosed as Annexure-II.

In view of above, you are requested to support ANPCC as per the directions of Hon'ble NGT in terms of organization structure of ANPCC, preparation of formats which contains qualifications, minimum eligibility criteria, required experience for the key positions and also to provide the specifications of equipments for setup of laboratory.

Further it is requested to kindly take up the matter for strengthening of Andaman Nicobar Pollution Control Committee with Ministry as per the correspondence given above, to enable this department to function properly.

Encl: A/a

Yours faithfully,



Member Secretary ANPCC

Copy to:

1. The Secretary to the Govt. of India, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New-Delhi-110003
2. The Joint Secretary, 2nd Floor, Agni Block, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi – 110 003 Email: sahnk@cag.gov.in Tel No. +91-11-20819220
3. PS to Chairman ANPCC for kind information of Secretary S&T/Chairman ANPCC.



Member Secretary ANPCC

Present Staff Strength

S.No	Designation	Sanctioned Strength	In Position	Vacant
1.	Member Secretary	01	01 (On Additional Charge)	
2.	Environmental Engineer	01	00	01
3.	Technician	01	01	-
4.	Law Officer	01	00	01
5.	Scientist (On contract)*	-	01	-
6.	Jr. Environmental Engineer (On contract)*	-	01	-
7.	Jr. Scientific Assistant (On contract)*	-	01	-
8.	Computer Assistant (On contract)*	-	02	-
9.	Lab Attendant	01	01	-
10.	Sample Collector (On Daily Rated)	-	02	-
11.	Peon	02	02	-
12.	Safai Karmachari	01	01	-

*Recruited on Short term contract basis w.r.t Performance Audit of ANPCC done by CPCB on 18th and 19th June 2019.

F.No.1-25/SCTECH/Post Creation/2015/ 625
 अंडमान तथा निकोबार प्रशासन
 ANDAMAN & NICOBAR ADMINISTRATION
 विज्ञान तथा प्रौद्योगिकी विभाग
 DEPARTMENT OF SCIENCE AND TECHNOLOGY
 Phone:03192-250370 Fax 251395
 Email :dstandamans@gmail.com

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Dated the

13th July
-May, 2016

To

Shri N.A Siddique
 Deputy Secretary to Govt.of India
 Ministry of Environmnet ,Forest &Climate Change
 CP division, Indira Paryavaran Bhawan
 Prithivi Level 6,Jor Bagh Road
 Aliganj,,New Delhi -110003

Sub: Proposal for creation of 12 posts for strengthening of Department of Science & Technology under A&N Administration under Scheme No. 2 Control & Monitoring of Pollution, & Scheme No;3 Strategic Knowledge on Climate Change :Reg

Sir,

With reference to letter No.Q.11011/01/2015CPW dated 02.2.2016 and the observation made therein the point wise reply are given below

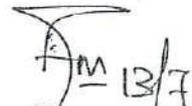
S.No	Observation	Reply
1.	The proposals would have to be based on new organization(S) and accompanied by matching and saving(s) fro existing related establishment.	The deptt. was established in the year 1996 and 09 posts were created in the year 1999 to carry out the Pollution related works. Due to total ban on creation of Posts no proposal was submitted. However the work of the department increased manifold and with the present strength it is difficult to achieve the target, deliver the services to the public and proper utilization of infrastructure created for pollution monitoring and enforcement of Acts/Rules related to pollution. In view of this it is proposed to consider this deaprtment as a new organization which have vital role to play.
2.	Functions of the proposed posts are being managed at present.	DST is a full fledged independent department and responsible for implementation of Scheme No.2(Namely Control & Monitoring of Pollution & Scheme No.3 Strategic Knowledge on Climate Change) . The nature of work to be carried out is highly scientific & Technical which requires minimum staff strength to carry out the work. For compliance of the directions of Hon'ble Supreme Court & NGT beside mandatory enforcement of Acts & Rules with great difficulty the work are managed with the present strength of 1 Technician and one Environmental Engineer(on Contract). Due to this all other regular works are delayed. The department is responsible to prepare technical reports on the effect of pollution ,time bound submission of annual reports of various rules framed under EPA 1986 and to process the proposal for issue of environmental clearance beside consent management.The present arrangement will not sustain long to handle quantum of work of the department.

4449

3.	Justification for creation of posts	It is mandatory to set up a C grade lab for monitoring of pollution and as per the CPCB norms minimum 06 technical staff is essentially required for lab. There are 03 Ambient Air Quality Monitoring stations established and 01 Continue Ambient Air Quality Monitoring station is proposed to be set up for monitoring of Ambient Air Quality. Regular water quality is to be monitored for creation of data bank and these data are to be submitted to CPCB and MoEF & CC under the national Ambient Air Quality Monitoring & National water Quality Monitoring Programme. Beside data on Continue noise monitoring under the Noise monitoring programme. On Many occasions Hon'ble Supreme Court has also passed directions to strengthen the SPCB and PCC by providing infrastructure & Manpower. Hence the proposed posts are bare minimum for strengthening the department.
4	No Recruitment Rules have been framed and no draft RRs are proposed.	The draft RRs for the proposed posts were framed but not notified since these posts are not created. The same has been enclosed in the original proposal. A copy of the same has been enclosed as Annexure -1
5	Financial implications have not been indicated	The Financial implications was also proposed in the proposal and a token amount was kept. (Annexure- 2)
6	The details of actual strength/vacancies of the organization are not placed on record	Placed at Annexure-3
7	Proposal to abolish or surrender any post to provide for matching savings.	No posts are lying vacant which either can be abolished or surrendered.
8	No work study has been conducted for creation of posts	No work study has so far been carried out. However the Department has requested Administrative Reform Wing of Secretariat to conduct work study .The report will be submitted in due course..

It is therefore, requested to kindly look into the matter and approval of the Ministry to create these posts may please be communicated at the earliest so that the department could discharge its functions in a effective manner to achieve the targets

Yours faithfully


Director

F.No.1-25/SCTECH/Post Creation/2012/370

अंडमान तथा निकोबार प्रशासन

ANDAMAN & NICOBAR ADMINISTRATION

विज्ञान तथा प्रौद्योगिकी विभाग

DEPARTMENT OF SCIENCE AND TECHNOLOGY

Phone: 03192-250370 Fax 251395

Email :dstandamans@gmail.com

Dated the 27th Aug, 2015

To

The Secretary to the Govt. of India,
Min. of Environment, Forest and Climate Change,
Indira Paryavarn Bhawan, Jor Bagh Road,
New Delhi-110003.

Sub: Creation of posts for strengthening of the Department of Science & Technology of Andaman & Nicobar Islands – reg.

Ref: (1) No.U-14014/3/2013-ANL dated 23.6.2015(copy enclosed) of MHA, New Delhi
(2) OM No.DST/SSTP/2013/Misc dated 29.5.2015 (copy enclosed) from DST, Govt. of India

Sir,

In order to strengthen the Department of Science & Technology, Andaman & Nicobar Administration, and Andaman & Nicobar Pollution Control Committee(ANPCC) a proposal for creation of 18 posts was submitted to Govt of India, Ministry of Home Affairs, New Delhi for smooth functioning, delivery of services and utilization of infrastructure created by the department.

At present the ANPCC functions with skeletal staff and works are being managed/carried out by three technical and two non technical staffs. The department is finding it difficult to achieve the targets and delivery of services to the public in time. At present ANPCC is functioning under the umbrella of DST, in absence of minimum staff strength administration is finding difficult to compliance the directions of National Green Tribunal(NGT).

For proper utilization of infrastructure created by the Department and to achieve the mandates/targets assigned to it, including delivery of services to public, the number of posts proposed for creation is the barest minimum and necessary. It would be in the public interest if the posts are created for strengthening the ANPCC to enable the prompt delivery of services to the public.

With reference to letter at reference of MHA dated 23.6.2015 (enclosed), the proposal for creation of posts in respect of Scheme No.2(Control Monitoring of Pollution) and Scheme No.3(Strategic Knowledge on Climate Change) is to be taken up with Min.of Environment, Forest and Climate Change. Accordingly the proposals for creation of post proposed under the above two schemes are submitted as per the details given below.

S.No	Queries raised	Reply
1.	DST is not the administrative Ministry for the two scheme i.e Control & Monitoring of Pollution and Mission on Strategic Knowledge on Climate Change as mentioned in the proposal of DST UT of A&N Administration.	As advised by MHA Two separate proposals are prepared and sent to respective ministries for creation of posts.
2.(i)	Financial Implication	Enclosed at Annexure-I
(ii)	Workload	Details of post, Workload, and justification --Annexure-II
(iii)	Matching savings	Expenditure on salary will be met out of the UT Budget
((iv)	Sanctioned strength	Annexure -III.

It is therefore, requested to kindly look into the matter and direct the authority concerned in the Ministry to create these posts so that ANPCC could discharge its statutory functions in accordance with the Rules/guidelines and instructions issued by Govt.of India from time to time.

Yours faithfully,

(Dr.P.Viswakannan)
Director(S&T)

Encl:

1. Annexure-I,II & III.
2. Functions of State Board/Committee-Annexure-IV
3. Check list for Scheme No.2-Annexure-V
4. Checklist for Scheme No.3-Annexure-VI
5. Copies of letter under reference --Annexure-VII

UIS 40

Annexure-I

Details of proposed posts, No.of Posts, Scale of Pay & Financial Implication

S. No	Name of Post	Group	No.of Posts	Scale of Pay in Rs.	Pay Band	Financial Implication
Scheme No:2 Control & Monitoring of Pollution						
1.	Scientist	B (NG)	1	9300-34800 (GP-4800/-)	PB-2	10.00
2.	Scientific Officer(Tech)	B (NG)	1	9300-34800 (GP-4800/-)	PB-2	10.00
3.	Jr. Environmental Engineer	B (NG)	1	9300-34800 (GP-4200/-)	PB-2	05.00
4.	Jr. Scientific Asst	B (NG)	1	9300-34800 (GP-4200/-)	PB-2	05.00
5.	Jr. Lab. Assistant	C	2	5200-20200 (GP-1900/-)	PB-1	05.00
6.	Field Attendant	C	2	5200-20200 (GP-1800/-)	PB-1	05.00
Scheme No.3: Strategic Knowledge on Climate Change						
1.	Project Officer	B (NG)	1	9300-34800 (GP-4800/-)	PB-2	10.00
2.	Technical Officer	B (NG)	1	9300-34800 (GP-4200/-)	PB-2	10.00
3.	Computer Assistant grade-B	C	2	5200-20200 (GP-2800/-)	PB-1	10.00
	Total		12			

Token provisions are in the 12th Five Year Plan & Annual Plan in the UT Budget to meet the expenditure on salary component

(Dr.P.Viswakannan)
Director(S&T)
A&N Islands

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Details of posts and justification

S.No	Post	No.of Post	Justification
Scheme No:2 Control & Monitoring of Pollution			
1.	Scientist : 01 9300-34800 G.Pay 4800/-	01	The work related to Control & Monitoring of Pollution is mandatory in nature .To defend the administration and to prosecute the violator PCC require supporting data related to pollution. 5 Ambient air quality stations have been sanctioned by GOI which are to be setup and will be connected national grid Being the island territory and increase in the developmental activities during FYP field stations at North, Middle Andaman & Nicobar district are also proposed. Keeping facts in mind the post are proposed for creation and essential.
2.	Scientific Officer (Tech) 9300-34800 G.Pay 4800/-	01	
3.	Jr .Environmental Engineer 9300-34800 G.Pay 4200/-	01	
4.	Jr .Scientific Assistant 9300-34800 G.Pay 4200/-	01	
5.	Jr.Lab.Assistant 5200-20200 G.Pay 1900/-	02	
6.	Field Attendant 5200-20200 G.Pay 1800/-	02	

Sub-Sector: Ecology & Environment- Scheme No:2 Mission on Strategic Knowledge on Climate Change

1.	Project Officer: 9300-34800 G.Pay 4800/-	01	The National Action Plan on Climate Change, 2008 (NAPCC) through it 8 mission provides multi pronged and integrated frame work for addressing climate change. The focus of NAPCC is on promoting understanding of climate change, adaptation mitigation, energy efficiency and natural resource conservation. To implement this at State Level a State Action Plan on Climate Change has been prepared which is to be monitored and implemented for which these posts are essentially required
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(Dr.P.Viswakannan)
 Director(S&T)
 A&M Islands

ANNEXURE-R-20

Minutes of the eighth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 07-11-2019 at 03.30 P.M.

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The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest)
2. Shri. V.Candavelou, Commissioner-cum-Secretary, APWD
3. Shri. Sudhir Maharjan, Secretary (Shipping), OSD (E&F) (I/c)
4. Shri. Abhishek Dev, Deputy Commissioner, SA
5. Shri. Ajay K Gupta, Secretary, UD
6. Ms. Nitika Pawar, Secretary (Science and Technology)
7. Shri. Suneel Anchipaka, Secretary, PBMC
8. Shri. Deepak Virmani, Secretary (Revenue)
9. Shri. Vinay Kumar Jindal, Director (RD/PRI)s
10. Dr Utpal Sharma, Member Secretary (I/C), ANPCC
11. Dr. Omkar Singh, Director (Health)
12. Shri. Yash Chowdhary, AC (HQ), Nicobar
13. Ms. Garima Poonia, CSR-SWM Consultant

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Secretary, S&T, Andaman & Nicobar Administration welcomed the Chairman, Members of SLAC and other participants and with the permission of the Chair, requested all stakeholder departments to submit a Consolidated report on progress made in implementation of SWM, PWM and BMWM Rules, 2016 after the submission of previous Affidavit dated 10.08.2019 to ANPCC by 18.11.2019 to update the present status in the Affidavit to be filed before Hon'ble NGT.

Thereafter, Secretary S&T as well as other stakeholder departments viz. ANPCC, PBMC, RD&P, Health apprised the Committee about the progress made on decisions taken in the 7th SLAC. After detailed deliberation, the following decisions were taken:

1. The Chairman, SLAC advised ANPCC to complete the process for engagement of technical staff on short term contractual basis immediately. The fund required for meeting the salary of the staff should be projected to finance department for additional fund allocation at RE stage.
2. The Chairman advised ANPCC to obtain the proposal from NEERI and coordinate to complete the estimation work for environmental degradation and cost of restoration in accordance with para 46(vii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018 without any further delay.



3. It was decided that Secretary S&T will convene a meeting with all the enforcement agencies authorized to take cognizance against the violators of the Notification banning plastic carry bags and single use plastic items. The enforcing agencies shall submit monthly report to ANPCC in the following format:

No. of Inspections carried out since 01.08.2019	No. of fines imposed and amount collected	Quantity of materials seized	No. of license suspended/case registered against the violators

4. The Chairman informed the Committee that no relaxation will be given to companies producing single use plastic items until a concerted action plan specific to these islands as per the provisions of Rule 9 of the PWM Rules, 2016 under EPR is submitted by manufacturers/importers and approved/endorsed by the local bodies (PBMC, UD and RD&P).
5. The Chairman advised Secretary S&T to convene a meeting/seminar with concerned stakeholder departments and manufacturers/importers to finalize an EPR Plan for effective management and control of plastic waste.
6. The Director (Health) informed that the sites for installation of 5 BMW incinerators have been identified and the sanction for construction of shed for installation of BMW incinerators has been conveyed to APWD. The BMW incinerators installation work is expected to be completed by March 2020. The Chairman advised Secretary (Health) and Secretary (S&T) to review the progress of the installation and commissioning work on regular basis to ensure the completion of the work in a time bound manner.
7. The Chairman advised PBMC to strive to cover all 24 wards for door-to-door collection of segregated waste by February 2020 and enhance capacity for composting of bio-degradable waste, shredding of segregated plastic waste, and scientific disposal of all other recyclable waste to achieve the target of zero landfill site.
8. The Chairman desired that an analysis of amount and types of waste generated in the islands per month viz-a-viz the amount and types of waste effectively disposed/transported out the islands per month shall be placed before the committee by concerned local bodies in the next meeting. He further desired to know the amount of glass and plastic being transported out to mainland by PBMC as well as the amount of waste converted to compost by PBMC. This data shall be placed before the committee in the next SLAC meeting.

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9. The Chairman advised Secretary, RD&P to issue directions to all Panchayats for collection of certain quantum of user fee/conservation charges from all shops, households and other commercial establishments in their jurisdiction as is being done in Swaraj and Shaheed Dweep. He further stressed that the GIAs released to each panchayat shall be pre adjusted against the expected revenue they may earn from the collection of user fee in order to ensure compliance by all.
10. The Chairman desired that as directed in the previous SLAC meeting, PBMC, RD&P and Health should focus on proper source segregation, collection, transportation and disposal of waste generated to achieve the target of zero landfill and should submit a plan with timelines by the next SLAC meeting.
11. The Chairman advised Secretary, RD&P to provide timelines for installation of all the proposed Water ATMs in rural areas and to ensure utilization of waste plastic in rural road construction works in accordance with Notification No. 07 dated 10.01.2019 that have been involuntarily delayed.
12. The Chairman advised the department of RD&P and all Deputy Commissioners to make the identified model villages in accordance with para 46(ii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018, fully compliant with environmental norms by December 2019 and the progress may be submitted to Secretary S&T on monthly basis for onward submission to Hon'ble NGT.
13. The Chairman advised District Commissioners of all the 3 Districts for regular monitoring of status of compliance in accordance with para 46(v) of the directions issued by Hon'ble NGT order dated 06.05.2019 in O.A No. 606 of 2018 and submit the report to Secretary S&T for compilation and onward submission to Hon'ble NGT.

The next meeting will be convened on 10.12.2019 at 04.00 pm.

Meeting ended with vote of thanks to the Members.

Member Secretary, 

अण्डमान एवं निकोबार प्रशासन
 ANDAMAN & NICOBAR ADMINISTRATION
 प्रदूषण नियंत्रण समिति
 POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF SCIENCE AND TECHNOLOGY

643

No. 2-13/PCC/SWM(2016)/2016/

Dated: 20-11-2019

To:

1. The Principal Secretary (UD/Finance), A & N Administration.
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration.
4. The Secretary (Revenue), A & N Administration
5. The Deputy Commissioner, South Andaman
6. The Secretary (APWD), A & N Administration.
7. The Secretary (RD), A & N Administration
8. The Chief Executive Officer, Zilla Parishad, South Andaman
9. The Secretary (Health), A & N Administration
10. The Deputy Commissioner, North & Middle Andaman
11. The Deputy Commissioner, Nicobar
12. The Director (RD & Panchayat) A & N Administration
13. The Secretary (PBMC), A & N Administration
14. The Secretary (Industries), A & N Administration
15. The Director, CPCB, Zonal Office Kolkata.
16. Ms. Garima Poonia, CSR-SWM Consultant

Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for information of the Chief Secretary.

Member Secretary, ANPCC

20/11/19

/TRUE COPY/

Minutes of the ninth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 10-12-2019 at 04.00 P.M.

The following officers attended the meeting:

1. Shri. V.Candavelou, Commissioner-cum-Secretary, APWD
2. Shri. Abhishek Dev, Deputy Commissioner, SA
3. Shri. D. Manikandan, Secretary, Health
4. Ms. Nitika Pawar, Secretary (Science and Technology)
5. Shri. Suneel Anchipaka, Secretary, PBMC
6. Shri. Vinay Kumar Jindal, Director (RD/PRI's)
7. Dr. Omkar Singh, Director (Health)
8. Ms. Garima Poonia, CSR-SWM Consultant

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Member Secretary, Andaman & Nicobar Pollution Control Committee welcomed the Chairman, Members of SLAC and other participants.

Thereafter, ANPCC, Health, PBMC and RD&P apprised the Committee about the progress made on decisions taken in the 8th SLAC. After detailed deliberation, the following decisions were taken:

1. The Chairman, SLAC advised ANPCC to complete the process for engagement of technical staff on short term contractual basis immediately. The Administration shall extend financial support accordingly.
2. The Chairman advised ANPCC to coordinate with NEERI and expedite the estimation work for environmental degradation and cost of restoration in accordance with para 46(vii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018 [*Copy of order enclosed as Annexure A*] without any further delay.
3. The Member Secretary, ANPCC informed that EPR Plan submitted by Hindustan Unilever Ltd. has been accepted by EPR Committee in meeting dated 03.12.2019 for a period of one year to supply plastic packaged goods to ANI. The Chairman advised ANPCC to accord permission to Hindustan Unilever Ltd. at once and issue a public notice to all PIBOs to follow the same EPR mechanism as submitted by Hindustan Unilever Ltd if they wish to continue to bring their goods into the islands failing which their shipments shall not be allowed in. The Chairman further advised to bring cement companies under the ambit of EPR and make them liable to take back plastic cement bags.
4. The Chairman advised ANPCC and CSR-SWM Consultant to analyze the plastic profile and come up with a plastic footprint reduction plan in view of the Ban on SUPs and implementation of EPR provisions.
5. The Chairman advised CSR-SWM Consultant to bring to public via mass media the positive efforts of the departments in plastic waste management.

6. The Chairman advised Secretary (Health) and Secretary (S&T) to review the progress of the installation and commissioning work of the 5 BMW incinerators on regular basis to ensure the completion of the work by March 2020.
7. The Chairman advised Port Management Board to regulate the import of banned single use plastic items into ANI and take strict action against the violators by regularly monitoring the goods brought in these islands. He desired that Secretary (PMB) be co-opted in future SLAC meetings.
8. The Chairman advised all the enforcement agencies, to take strict action against the violators of ban on plastic carry bags and single use plastic items by carrying out regular inspections, suspending/cancelling trade licenses & carry out sealing of establishments if needed. The monthly progress report shall be submitted to ANPCC. He desired that Director (RD&P) shall take lead in enforcement activities.
9. The Chairman advised PBMC to strive to cover all 24 wards for door-to-door collection of segregated waste by February 2020 and enhance capacity for composting of bio-degradable waste, shredding of segregated plastic waste, and scientific disposal of all other recyclable waste to achieve the target of zero landfill site.
10. The Chairman advised local bodies (PBMC & RD&P) to incentivize establishments who are following proper source segregation practices.
11. The Chairman advised Secretary, RD&P to install all the proposed Water ATMs in rural areas by January 2020. Secretary PBMC informed that PBMC shall install the Water ATMs by December 2019 in Municipal area.
12. The Chairman advised Secretary, RD&P to issue directions to all Panchayats for collection of specified quantum of user fee/conservation charges from all shops, households and other commercial establishments in their jurisdiction as is being done in Swaraj and Shaheed Dweep. He further stressed that the GIAs released to each panchayat shall be pre adjusted against the expected revenue they may earn from the collection of user fee and a matching amount be released subsequently if they are carrying out collection. This shall create a system of incentives for efficient compliance and user fee collection while financial loss to Panchayats not complying.
13. The Chairman advised the department of RD&P and all Deputy Commissioners to make the identified model villages in accordance with para 46(ii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018 [*Copy of order enclosed as Annexure A*], fully compliant with environmental norms by December 2019 and the progress report shall be submitted to Secretary S&T on a monthly basis.
14. The Chairman advised District Commissioners of all the 3 Districts for regular monitoring of status of compliance in accordance with para 46(v) of the directions issued by Hon'ble NGT order dated 06.05.2019 in O.A No. 606 of 2018 [*Copy of order enclosed as Annexure A*] and submit the progress report to Secretary S&T.
15. The Chairman advised District Commissioners of all the 3 Districts to implement Notification No. 250 dated 11.07.2019 to ensure strict compliance to provisions of the Noise Pollution (Regulation and Control) Rules, 2000 [*Copy of order enclosed as Annexure B*].

अण्डमान एवम् निकोबारप्रदासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषणनियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY

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No. 2-13/PCC/SWM(2016)/2019/Vol-II /525

Dated: 17-12-2019

To:

1. The Principal Secretary (UD/Finance), A & N Administration.
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty(E & F), A & N Administration
4. The Secretary(Revenue), A & N Administration
5. The Deputy Commissioner, South Andaman
6. The Secretary (APWD), A & N Administration
7. The Secretary (RD), A & N Administration
8. The Chief Executive Officer, Zilla Parishad, South Andaman
9. The Secretary(Health), A & N Administration
10. The Deputy Commissioner, North & Middle Andaman
11. The Deputy Commissioner, Nicobar
12. The Director (RD & Panchayat) A & N Administration
13. The Secretary(PBMC), A & N Administration
14. The Secretary(Industries), A & N Administration
15. The Chief Port Administrator, A&N Administration
16. The Director, CPCB, Zonal Office Kolkata.
17. Ms. Garima Poonia, CSR-SWM Consultant
18. The President of ACCL, A&N Administration

Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for information of the Chief Secretary.

17/12/2019
Member Secretary, ANPCC

16. The Chairman advised PBMC, RD&P and Health to focus on achieving the commitments made before Hon'ble NGT in O.A No. 606 of 2018. **647**
17. The Chairman desired that as directed in the previous SLAC meeting, PBMC, RD&P and Health should focus on proper source segregation, collection, transportation and disposal of waste generated to achieve the target of zero landfill and should submit a plan with timelines by the next SLAC meeting.
18. The Chairman desired the attendance of a representative from ACCI in the next SLAC meeting.
19. Secretary (S&T) informed the Chairman that a comparative statement of steps taken for compliance of Hon'ble NGT directions (May 2019 v/s Nov 2019) has been circulated to all members with request to add any more progress made by respective departments to be placed before Hon'ble NGT during next hearing and personal appearance of Chief Secretary, A&N Islands dated 17.01.2020. The matter may be given top priority and updates, if any should be sent to Department of Science and Technology latest by 1st week of January, 2020.

Meeting ended with vote of thanks to the Members.

The next meeting will be convened on 8th January 2020 at 1600 hrs

Scd
17/12/2019
Member Secretary, ANPCC

ANNEXURE-R-21

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Detailed Proposal

Environmental Damages Cost and Status Report for Andaman and Nicobar

Submitted to



Andaman & Nicobar Pollution Control Committee
Department of Science and Technology



CSIR-National Environmental Engineering Research Institute, (NEERI), Nehru

Marg, Nagpur 440020

November 2019

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1.0 Introduction

About Andaman and Nicobar Islands.

Andaman is a Union Territory of the Republic of India. The Andaman and Nicobar Islands, located in the southeastern part of the Indian mainland geographically, float in splendid isolation in the Bay of Bengal. It lies between latitude: 11.7401° N and Longitude: 92.6586° E. This Union Territory is a chain of more than 500 islands and islets. Most of these islands (about 550) are in the Andaman Group, 28 of which are inhabited. The smaller Nicobars, comprise some 22 main islands (10 inhabited). The Andaman and Nicobars are separated by the Ten Degree Channel which is 150 Km wide and are southward extension of Arakan Yoma range (Myanmar) [Arakan Yoma, itself is an extension of Purvanchal Hills]. The total population of the Andaman and Nicobar group of islands is 3.81 Lakhs and the literacy rate is 86.6% (2011 Census).

Port Blair- the gateway to the islands lies in South Andaman Island and falls under South Andaman District. Port Blair is the biggest city and capital of this Union Territory. The population of Port Blair city is 108058 out of which 57,761 are male and 50,297 are female with an average literacy rate of 90.3% (2011 Census). Port Blair Municipal Council is responsible for providing civic amenities in the city including sanitation facilities. At present solid waste generated from the city is being disposed at Brookshabad dumpsite.

Segregation of solid waste has started in Port Blair with a dedicated facility for composting, recycling of bottles and recycling of plastics. Currently, some of the generated waste, in a segregated manner, is sorted at this facility. Brookshabad dumpsite, however, has a lot of legacy waste and needs a system for management. Figure 1 shows the site photographs of Brookshabad dumpsite.

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Figure 1: Site Photographs of Brookshabad Dumpsite at Port Blair

Most of the houses in Port Blair has soak pit system hence drainage network is not existing. Some of the areas have drainage system which receive wastewater. Some of the sewage from soakpit are collected via municipality trucks and are utilised in piggeries. The data related to these discharges and utilisation are to be further verified.

Swaraj Island also known as Havelock Island is a rural area in Andaman. It comes under the South Andaman Islands. Similar to Port Blair, soak pits are present at household level. The solid waste is disposed at a dedicated site which is being upgraded for recycling and utilisation. Figure 2 shows the site photographs of dumpsite at Swaraj Island.



Figure 2: Site Photographs of Dumpsite at Swaraj Island (Havelock Island)



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Shaheed Island also known as Neil Island is a rural area in Andaman. It also comes under the South Andaman Islands and follows a similar method of disposal for wastewater and solid waste as Swaraj Island. Figure 3 shows the site photographs of dumpsite at Shaheed Island.

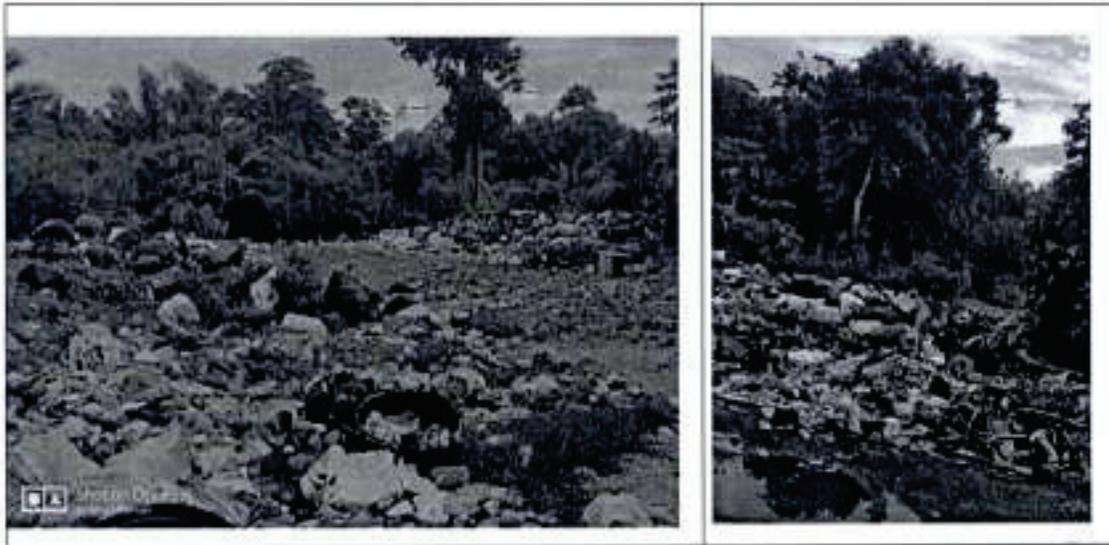


Figure 3: Site Photographs of Dumpsite at Shaheed Island (Neil Island)

Specific Objectives and Approach of the Study

As per NGT case O.A. 606 of 2018, it is necessary to evaluate the environmental damages cost for solid waste dumpsite. The same is being proposed in phase 1 of this study targeting dumpsite of Port Blair. Damages to environment from the dumpsite and coastal water bodies due to sewage and other contamination discharges shall be evaluated in monetary term in phase 1 as well. Further, the study aims to prepare the environmental status report of Port Blair, Swaraj and Shaheed Island of Andaman. The scope of the project is to identify the sources of pollution of air, wastewater (industrial and domestic), solid waste, industrial waste, noise pollution in the islands. The resultant output of environmental damage in monetary terms assessment caused by various activities is the main component of this study.

The whole study will be done in three phases. The phase-wise breakup of the work is as follows:

Phase (I):

- (i) Environmental damage cost assessment due to drains and dumpsite in Port Blair: The existing scenario and resulting damages from the drains and dumpsites in Port Blair will be measured.



- (ii) Environmental damage cost assessment for coastal water quality using primary and/or secondary data

Phase (II):

Preparation of Environmental Status Report (ESR) of Port Blair: Environmental status report will cover all the aspects of environment like air, water soil, land use land classification change and will suggest action plan for curtailing the pollution along with long term sustainable measures for reducing the impact on environment.

Phase (III):

Preparation of Environmental Status Report of Swaraj Island (previously Havelock Island) and Shaheed Island (previously Neil Island): Similar to Port Blair, the islands will be covered for their environmental status report for overall sustainability.

To achieve the above-mentioned objectives of the project the work will be progress as per the activities mention in the flow diagram in Figure 1.

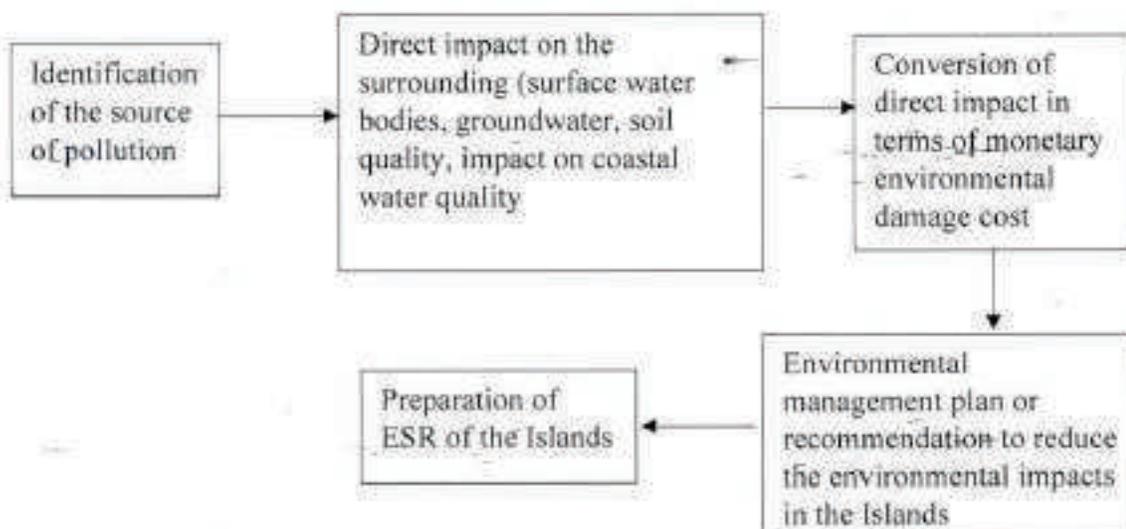


Figure 4: Flow diagram for Environmental Damages and ESR



Execution of the Project:

Phase (I):

The first phase has two components as mentioned in previous section, it will be start with the following objective.

Environmental damage cost assessment due to drains and dumpsite in Port Blair:

- (i) The existing scenario and resulting damages from the drains and dumpsites in Port Blair will be measured.

Environmental damage cost assessment for coastal water quality using primary and/or secondary data;

Emission Parameters for valuation:

1. **Impact of Municipal Solid Waste:** Detailed site survey shall be carried out to understand the possible drivers by which environmental damages are occurring. The surface and groundwater quality in Port Blair shall be monitored to identify the impact of dumping of waste, leachate generated is directly subjected to open land, which has a tendency to percolate and reach the nearby water bodies. The harmful metal concentrations in leachate can cause considerable impacts on human health and agriculture in addition to the aquatic life.
2. **Impact of Wastewater discharge:** Identification of the sewage discharge points in Port Blair shall be identified. The dumping of untreated sewage or household wastewater onto land or in surface water bodies may contaminate the surface/groundwater quality. The wastewater contains nutrient, organic carbon, biological contaminates and heavy metal etc, which may cause depletion dissolved oxygen in aquatic system, eutrophication and toxic impact to the aquatic as well as groundwater. The discharge of untreated wastewater may cause impact to the biotic environment of aquatic system.
3. **Coastal Water Quality Monitoring:** The source of pollution to the coastal water shall be identified. The type of pollutant discharge in the coastal area shall be identified and the data will be collected to get the quantity of pollutants from various sources disposed in the coastal area. Impact on coastal water quality due to disposal of pollutants shall be identified.

Water quality testing of ground, surface water and coastal water will be carried out to analyse the level of pollution. Secondary data, if available, shall also be referred. The concentration



value, breaching the standards, will be determined and resulting environmental damage will be estimated using control cost methodology linking all the environmental values/indices. Where costs are quantified on the basis of the cost of one pollutant coupled with linked environmental values. Both environmental and health effects are covered by the study.

Budget Requirement

The total estimated cost for phase I of the project is INR Twenty Nine Lakhs and Twenty Five Thousand Only. This cost is exclusive of taxes, which shall be paid extra, as applicable.

SL. No	Breakup Description	Cost (Rs in Lakhs)
1	Manpower	7.5
2	Chemical & Consumables	6.0
3	Travel	9.0
4	Contingency	2.25
5	Institute Fee (20%)	4.5
6	Total	29.25 + GST

Time Schedule

➤ Total duration of the project: 6 Months

Descriptions	Time (in Months)					
	1	2	3	4	5	6
First Monitoring						
Second Monitoring						
Data Analysis and Damage Assessment						
Preparation of draft final report						
Final Report						



Phase (II):

Preparation of Environmental Status Report (ESR) of Port Blair: Environmental status report will cover all the aspects of environment like air, water soil, land use land classification change and will suggest action plan for curtailing the pollution along with long term sustainable measures for reducing the impact on environment.

In the second phase of the project every aspect of the environment will be covered to prepare the ESR. Monitoring of the various pollution sources shall be done. The detailed plan for preparation of the ESR is as follow;

Emission Parameters for valuation:

1. **Air pollution Status:** The Air pollution monitoring shall be carried out at several locations in Port Blair especially near to the municipal waste disposal sites, traffic intersections and mining areas. The air quality monitoring shall be done at various locations in the residential areas as well.
2. **Ground and surface water pollution status:** Various source of-pollution in terms of solid and wastewater, which may contaminate the surface and groundwater, shall be identified in Port Blair Island. The surface and groundwater quality in Port Blair shall be monitor to identify the impact of informal dumping of waste, disposal of untreated and treated wastewater on the land or in the surface water bodies shall be monitored.
3. **Municipal Solid Waste Management Status:** The data shall be collected for the current status of solid waste generation, collection and disposal practice of the MSW in Port Blair city. The detailed characterization (physical and chemical composition) of solid waste generated in Port Blair city are covered in the study.
4. **Biomedical and Other Waste Management Status:** The detailed data collection on the management of Biomedical, E-waste etc shall be collected in Port Blair City. The impact on air, water and soil shall be measured caused due to the disposal of the waste in Port Blair.
5. **Status of Coastal Water Quality:** The source of pollution to the coastal water shall be identified. The coastal water quality monitoring and the impact on flora and fauna due to discharge of pollutants from the identified source will be monitored.
6. **Tourism:** Additional pollution loads due to tourism industry-(hotels) in terms solid, air and water shall be evaluated.



In all the areas of environment, various pollution-related parameters shall be monitored in detail as mentioned above. On the basis of the collected data on status of the existing practices of solid and wastewater management practices, the overall environment status report (ESR) of the Port Blair shall be prepared. In the ESR, the management plan in form of recommendation to avoid the further damage to the environment shall be suggested in detail.

Budget Requirement

The total estimated cost for Phase II of the project is INR Forty-Eight Lakh Ten Thousand Only. This cost is exclusive of taxes, which shall be paid extra as applicable.

SL. No	Breakup Description	Cost (Rs in Lakhs)
1	Manpower	15.0
2	Chemical & Consumables	10.0
3	Travel	12.0
4	Contingency	3.7
5	Institute Fee (20%)	7.4
6	Total	48.1 + GST

Time Schedule

➤ Total duration of the project: 12 Months

Descriptions	Time (in Months)											
	1	2	3	4	5	6	7	8	9	10	11	12
First Monitoring	■											
First Report on Monitoring		■	■									
Second Monitoring				■	■							
Second Report on Monitoring						■	■					
Third Monitoring								■	■			
Data Analysis										■		
Final draft report											■	
Final Report												■

**Phase (III):**

Preparation of Environmental Status Report (ESR) of Swaraj and Shaheed Islands: Environmental status report will cover all the aspects of environment like air, water, soil, land use land classification change and will suggest action plan for curtailing the pollution along with long term sustainable measures for reducing the impact on environment.

To prepare the ESR, monitoring of the various pollution sources shall be done. The detailed plan for preparation of the ESR is as follow: -

Emission Parameters for valuation:

1. **Air pollution Status:** The Air pollution monitoring shall be carried out at several locations in Swaraj and Shaheed Islands at the identified locations. The air quality monitoring shall be done at various points for PM₁₀, PM_{2.5} and other gaseous pollutant also, to find out the level of pollutants in the area.
2. **Water pollution Status:** Various source of water pollution, which may contaminate the surface and groundwater, shall be identified in Swaraj and Shaheed Islands. The surface and groundwater quality in Swaraj and Shaheed Islands shall be monitored to identify the impact of informal dumping of waste, disposal of untreated and treated wastewater on the land or in the surface water bodies shall be monitored.
3. **Municipal Solid Waste Management Status:** The data shall be collected for the current status solid waste generation in the concerned islands. The detailed characterization (physical and chemical composition) of solid waste generated in Swaraj and Shaheed Islands will also be covered in the study. The impact on the surrounding area of the MSW disposal sites in terms of contamination of water quality, land pollution and the impact of air quality shall be measured.
4. **Biomedical and Other Waste Management Status:** The detailed data collection on the management of Biomedical, E-waste etc shall be collected in Swaraj and Shaheed Islands. The impact on air, water and soil shall be measured caused due to the disposal of the waste in Swaraj and Shaheed Islands.
5. **Status of Coastal Water Quality:** The source of pollution and the type of pollutants discharged in coastal area shall be identified. The coastal water quality monitoring and the impact on flora and fauna due to discharge of pollutants from the identified source will be monitored in Swaraj and Shaheed Islands.
6. **Tourism:** Additional pollution loads due to tourism industry (hotels) in terms solid, air and water shall be evaluated.



In all the areas of environment, various pollution-related parameters shall be monitored in detail as mentioned above. On the basis of the collected data on status of the existing practices of solid and wastewater management practices, the overall environment status report (ESR) of the Swaraj and Shaheed Islands shall be prepared. In the ESR the management plan in form of recommendation to avoid the further damage to the environment shall be suggested in detail.

Budget Requirement

The total estimated cost for Phase II of the project is INR Forty Six Lakhs and Eighty Thousand Only. This cost is exclusive of taxes, which shall be paid extra as applicable.

SL. No	Breakup Description	Cost (Rs in Lakhs)
1	Manpower	14.0
2	Chemical & Consumables	12.0
3	Travel	10.0
4	Contingency	3.6
5	Institute Fee (20%)	7.2
6	Total	46.8+ GST

Time Schedule

➤ Total duration of the project: 12 Months

Descriptions	Time (in Months)											
	1	2	3	4	5	6	7	8	9	10	11	12
First Monitoring	■											
First Report on Monitoring		■	■									
Second Monitoring				■	■							
Second Report on Monitoring						■	■					
Third Monitoring								■	■			
Data Analysis										■		
Final draft report											■	
Final Report												■



Support Required from Sponsor

1. Details about any environmental study carried out in past along with their reports
2. Requisite permissions for sampling and monitoring.
3. Letter of support, if required, in case of need of data access from other organizations in Andaman and Nicobar
4. Local travel and accommodation to be provided by the sponsor of this project (including Shaheed and Swaraj Islands)
5. Senior local staff for local guidance and coordination

Payment Terms for all Three Phases:

1st installment	50 % of Project Cost + GST (@ 18.00 %) along with the work order to initiate field studies
2nd installment	30 % of Project Cost + GST (@ 18.00 %) after submission of draft report
3 rd Installment	20 % of Project Cost + GST (@ 18.00 %) after submission of final report

All the payments to be made through a crossed demand draft in the name of
“Director, NEERI, Nagpur”

Or

Through RTGS, the details are given in the below table

Bank Details

i.	Name of the Account holder:	DIRECTOR NEERI, NAGPUR
ii.	Bank Account No.:	30266513766
iii.	Account type:	Saving Bank Account
iv.	Bank Name:	STATE BANK OF INDIA



v.	Branch:	NEERI Branch
vi.	11 digit IFS Code:	SBIN0004224
vii.	11 digit NEFT Code:	SBIN0004224
viii.	9 digit Code Number of the Bank and Branch (Appearing on the MICR Cheque issued by the Bank)	440002031

Tax Registration Numbers:

i.	Income Tax PAN:*	AAATC2716R
ii.	VAT TIN/Local Tax Regn. No.:	Not Applicable
iii.	State of VAT Registration :	Not Applicable
iv.	CST Regn No. :	Not Applicable
v.	Excise Regn No.	Not Applicable
vi.	GST no. :	27AAATC 27162ZE
vii.	Service Tax Category	Scientific & Technical Consultancy Services

About CSIR-NEERI

CSIR-NEERI is the premier research institute dealing in environmental science and engineering in India. The institute comprises research departments dealing with various components of environment. The role of the institute is to provide scientific and technical information and services to the various authorities and industries and promote planning, policy and management strategy for the regional environmental efforts in India as well as overseas. More than 300 scientific and technical staff members make CSIR-NEERI a highly qualified partner contributing analytical facilities and extensive knowledge on various aspects of environment.

Among the various environmental domains, the institute is dealing with the research and development of better and scientific water and wastewater management practices, for more than four decades. The primary focus of the water and wastewater management has been shifting over the years from treatment to reuse, and recycle in recent years. The Institute has expertise and research capabilities in following domains of the Air, Water, Sewage, Climate and MSW management.



- Sewage treatment plants design, construction and commissioning
- Integrated hydrogeological and modelling studies for water resources management including storm water management and groundwater recharge
- Industrial wastewater management plan
- Chemo-de-fluoridation household units
- Solar energy based electrolytic de-fluoridation plants
- Wise water management system for Ashrams (residential schools) and households
- Constructed Wetlands Technology for sewage treatment
- Climate change and Urban Micro-Climate Assessment
- Carrying Capacity Analysis of a region with respect to Environment
- Ecosystem Service Evaluation
- Environmental Damages Cost Assessment/Environmental Externalities Evaluation
- Comprehensive Municipal Solid Waste Management (MSWM)
- Environmental Impact Assessment (EIA)
- Strategic Urban Environmental Management

CSIR-NEERI has adequate scientific and technical manpower as well as instruments capability to undertake such study. However, micro-level planning with respect to each study component/work package shall be worked out as per the agreed scope of work.

Contact Persons

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5. Dr. Bholu Ram Yadav

Scientist, Technology Development Cell, CSIR-NEERI

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ANNEXURE - R - 22

BASELINE DATA

1		Name of the SPCB / PCC	Andaman & Nicobar Islands Pollution Control Committee
2		Date of Establishment	16.01.1992
3		No. of Regional Offices / District Offices	Nil
4		No. of Staff	
4.1		Technical and Scientific	
	(i)	Engineers	1
	(ii)	Scientists	0
	(iii)	Project Staff	0
	(iv)	Administrative staff	0
4.2		Other Streams (Supporting)	
	(i)	Legal	1
	(ii)	Training Cell	0
	(iii)	I.T.	1
	(iv)	Public Relation	0
4.3		Office and Laboratory Network	
	(i)	Central	1
	(ii)	Zonal	0
	(iii)	Regional	0
	(iv)	Sub-Regional	0
4.4		Transport	
	(i)	General Vehicles	1
	(ii)	Vehicle for sampling / monitoring	0
	(iii)	Mobile Laboratories	0
5		Category Wise No. of Industries	
	(i)	17 category	0
	(ii)	Red	13
	(iii)	Orange	252
	(iv)	Green	199
	(v)	White	0
	(vi)	GPI	1
6		No. of Common Facilities	
	(i)	STP	0
	(ii)	GETP	0
	(iii)	TSDP	0
	(iv)	CBMWTF	0
	(v)	MSW Dumpsites	1
7		Water/Air Quality Monitoring Stations/Locations	
	(i)	Air	3
		NAMP/SAMP	0/3
		CAAQMS	0
	(ii)	Water	0
		NWMP / SWMP	0
		RTWQMS	0
8		Associated Facilities (Infrastructure) Yes / No	
	(i)	Library	No
	(ii)	Training Hall	No
	(iii)	Conference Hall	No
9		Budget	
	(i)	Annual 2017-18	Rs. 44,50,000/-
		2018-19	Rs. 59,50,000/-
	(ii)	Source of Funds	
	(a)	Own	Nil
	(b)	State	Rs. 59,50,000/-
	(c)	Central	Nil
	(d)	Other sources	Nil
	(iii)	Reserve Funds available	
	(a)	FDs	Nil
	(b)	Funds provided as loans	Nil
	(c)	Others, if any	Rs. 1,00,00,000/-
	(iv)	Expenditure (Plan)	
	(a)	FY 2017-18	Nil
	(b)	FY 2018-19	Nil
	(v)	Expenditure (Non-Plan) : Establishment + Salary	
	(a)	FY 2017-18	Rs. 44,50,000/-
	(b)	FY 2018-19	Rs. 59,50,000/-

19/6

Anupam DeBorja
19/06/19Hitesh
19/6/19Tapasvi. S.K.
19.6.19A.P. Sahoo
19/6/19

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State Pollution Control Board / Pollution Control Committee
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score	
ENVIRONMENTAL MONITORING			8	
A	Air Quality Monitoring		3	
1	Percentage of Districts covered with Air Quality Monitoring Stations.	33	2	
2	Percentage of Stations having PM _{2.5} monitoring facility.	0	0	
3	Does SPCB/PCC have its own network of Air Quality Monitoring Stations?	No	0	
4	Has SPCB/PCC shared Air Quality Data with CPCB? (for 2 years upto 31 March 2019)	Yes	1	
5	Percentage decrease in Average PM _{2.5} concentration value in state in 2018-19 over 2017-18 (For increase Zero points to be awarded).	0	0	
6	Percentage Decrease in Average PM ₁₀ concentration value for state in 2018-19 over 2017-18 (For increase Zero points to be awarded).	0	0	
7	Whether SPCB/PCC has reviewed the Air Quality Data to identify polluted areas in addition to non attainment cities and critically polluted areas (CPAs) identified by CPCB?	No	0	
8	Percentage of these identified polluted areas for which action plans have been prepared.	0	0	
B	Water Quality Monitoring		0	
9	Has SPCB/PCC identified river segments as per suitability for designated best use?	No	0	
10	Number of Water Quality Monitoring stations being operated / 1000 km length of major/medium rivers in the state?	0	0	
11	Does SPCB/PCC have its own Water Quality Monitoring Programme?	No	0	
12	Percentage increase in locations complying with Designated Best Use in 2018-19 over 2017-18 (For decrease Zero points to be awarded).	0	0	
13	Has SPCB/PCC shared Water Quality Data with CPCB? (for 2 years upto 31 March 2019)	No	0	
14	Whether SPCB/PCC has reviewed the Water Quality Data to identify polluted stretches in addition to polluted river stretches identified by CPCB?	No	0	
15	Percentage of these identified polluted stretches for which action plans have been prepared.	0	0	
C	Laboratory		5	
16	Is SPCB/PCC Laboratory recognized by MoEFCC under E(P) Act 1986?	No	0	
17	Does SPCB/PCC have valid NABL Accreditation for Core Parameters of Water Quality for its Laboratories?	No	0	
18	Does SPCB/PCC have valid NABL Accreditation for General Parameters of Water Quality for its Laboratories?	No	0	
19	Does SPCB/PCC have valid NABL Accreditation for Trace Metals in Water for its Laboratories?	No	0	
20	Does SPCB/PCC have valid NABL Accreditation for NAAQS Parameters in Ambient Air for its Laboratories?	No	0	
21	Percentage of Regional / District Offices of SPCBs/PCCs having Laboratories.	0	0	
22	Had SPCB/PCC carried out any Specific Monitoring programmes (Water / Air / Noise) during major festivals / social events?	Yes	5	

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Tapes K. S. S. S.
19.6.19

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State Pollution Control Board / Pollution Control Committee
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score	
B	Sewage Management		0	
43	Percentage of installed capacity of treatment (STP) against sewage generation.	0	0	
44	Percentage utilization of installed sewage treatment capacity (STP).	0	0	
45	Percentage of complying treatment against operating capacity (STP).	0	0	
46	Percentage of inspection conducted by SPCB/PCC of STPs to monitor the compliance of various provisions and conditions of authorisation during last three years?	0	0	
C	BATTERY WASTE		0	
47	Percentage of half yearly returns received by SPCB/PCC from all the stake holders during the period October-March and April-September of last year.	0	0	
D	HAZARDOUS WASTE		0	
48	Whether SPCB/PCC has conducted inventory of Hazardous waste generation, collection and disposal (SLF & incinerated) during last three years.	No	0	
49	Percentage of HW generators having valid authorization granted by SPCB/PCC.	0	0	
50	Percentage of authorisation which have been issued within stipulated period in 2018-19.	0	0	
51	Percentage of common HW secured landfills are maintaining ESCROW Account in tripartite agreement as per the MoEF&CC.	0	0	
52	Percentage of occupiers randomly verified by SPCB/PCC w.r.t. annual returns (Form 4) filed by them.	0	0	
53	Percentage of inspection of CHWTSDFs to monitor the compliance of various provisions and conditions of authorisation during last year?	0	0	
54	Is there any process/protocol developed for indentifying contaminated sites?	No	0	
55	Whether identification of contaminated sites / illegal dumps has been completed?	No	0	
56	Percentage of identified contaminated sites for which action plans prepared.	0	0	
E	BIO-MEDICAL WASTE		4	
57	Whether SPCB/PCC has conducted inventory on no. of health care facilities (HCFs) and bio-medical waste generation, treatment & disposal during last three years?	Yes	2	
58	Whether SPCB/PCC submitted the Annual Report for the year 2017-18 within the deadline i.e. 31.07.2018?	Yes	2	
59	Percentage of application disposed by SPCB/PCC for authorisation especially for non-bedded Health Care Facilities (HCFs) such as Clinics, etc. within stipulated days?	0	0	
60	Percentage of inspection conducted by SPCB/PCC of CBWTFs to monitor the compliance of various provisions and conditions of authorisation during last three years?	0	0	
61	Percentage of third party audits of the CBWTFs conducted by SPCB/PCC.	0	0	

Dawal
19/6

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Anugam Debbarua
20/06/19

19/6/19

Tapas K. Ghosh
19.6.19

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Performance Audit of SPCBs and PCC

State Pollution Control Board / Pollution Control Committee
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score		
85	Are the Public Hearing Proceedings by SPCB/PCC displayed on their websites?	No	0		
86	Whether SPCB/PCC has organised stakeholder meeting/Awareness for new environmental Rules/Standards amended from time to time in your state?	Yes	2		
87	Whether SPCB/PCC has provided citizen's charter?	Yes	2		
88	Whether there are any success stories displayed on public domain on technologies (BAT) or practices (BEP) by industries / municipalities?	No	0		
89	Whether SPCB/PCC has been compiling environmental statement submitted by industries every year?	No	0		
IV Advisory for Decision Making			2		
90	Whether State/UT has Environmental Policy?	No	0		
91	Whether SPCB/PCC has advised State Govt. on Policy Issues on Environment?	No	0		
92	Whether State has industrial siting policy/criteria?	No	0		
93	Are there any State Level Monitoring Committee on Environmental issues?	Yes	2		
94	Whether SPCB/PCC has prescribed / published any guideline for green belt development in industrial premises?	No	0		
V Research & Development and Training			2		
95	Does SPCB/PCC conduct orientation programme for newly recruited staffs?	No	0		
96	Whether SPCB/PCC organizes mass awareness/education programme?	Yes	2		
97	Whether SPCB/PCC has conducted any study on impact of pollution on human health/ecosystems?	No	0		
98	Whether SPCB/PCC has its own R&D activities?	No	0		
99	Whether SPCB/PCC has tied up with any State or Central institutes conducting R&D in the field of environmental pollution?	No	0		
VI Specific Observation by Expert Team			3		
100	Special measures taken by SPCB/PCC in functional areas but not covered above (Maximum 3 Marks to be awarded by the Expert Team).	3	3		

N. Pawar
19/6

K. S. S. S.
19/6

H. Talwar
19/6/19

Tapasvi S. S.
19.6.19

A. G. S. S.
19/6/19

Anurag D. S.
19.06.19

Performance Audit of SPCBs/PCCs
Andaman & Nicobar Islands Pollution Control Committee

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S. No.	Category	Category Weightage	Weighted Score
I	Environmental Quality Monitoring	25	2.78
II	Enforcement and Regulatory Functions	35	7.16
III	Data Management and Public out-reach	20	8.28
IV	Advisory for Decision making	10	1.54
V	Research & Development and Training	9.5	1.90
VI	Specific Observation by Expert Team	0.5	0.30
Total		100	21.96

P. Pawar
19/6

H. Chit
D/S

Anupam Debbasree
19/06/19

H. Chit
19/6/19

Tapan K. GNA
19.6.19

A. Chatterjee
19/6/19

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Report of the Expert Team

The Expert Team thoroughly audited the performance of Andaman and Nicobar Islands Pollution Control Committee (A&NPCC) during June 18-19, 2019. The major weakness of the PCC is availability of requisite man power, especially scientific and technical to carry out required environmental monitoring and assessment. It is observed that air and water quality monitoring are not being carried out in regular interval and thereby annual trend (increase or decrease) of the pollutants could not be assessed. The PCC issues the consent to operate (CTO) to the respective industries but relevant information as stipulated by CPCB are not included in the format. Though online CTO management is in place, industries are not in a position to utilize the advantage of the system due to poor connectivity. This area undoubtedly needs proper attention. Complaint related to environmental pollution issues are being lodged by the public through the "Portal for Citizen Grievance Filling & Redressal" maintained the office of Hon'ble Lieutenant Governor and these complaints are ultimately forwarded to this PCC for redressal. The PCC does not have any vehicle for conducting environmental monitoring. As regard the public awareness and outreach programme, the PCC is carrying out programmes satisfactorily even with limited resources. Laboratory needs to be developed by providing necessary infrastructure (instrument and human resources) at the earliest for the sake of compliance monitoring of different industries. Last but not the least the overall infrastructure of the PCC needs to be improved for the betterment of services.

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Hawal
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Hawal
19/6/19

Tapas Kr. Saha
19.6.19

A. Chatterjee
19/6/19

Anupam Deb
19/06/19

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अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Sri Vijaya Puram, Ph. No.250370
E-mail: dstpcc-andamans@nic.in

Dated: 28 -02-2025

ORDER NO: 408

In accordance of the approval accorded from Competent Authority, the Secretary (Science & Technology), A&N Administration is pleased to extend the validity of engagement of the following Contract Staffs purely on Short Term Contract Basis in Andaman and Nicobar Pollution Control Committee, Department of Science & Technology, Dollygunj, Port Blair for period of one (01) Year from the date of expiry as mentioned in the table given below.

The details of designation along with consolidated wages are given below:

Sl. No	Name of Candidate	Designation	Consolidated Pay per month in (Rs.)	Reference of Last Order	Expiring on	Extended upto
1	2	3	4	5	6	7
1	Shri I C Abhiman Chandru	Scientist	72000.00	430 dated 27-03-2024	10-04-2025	10-04-2026
2	Ms. Nimisha TR	Jr. Environmental Engineer	54000.00		18-04-2025	18-04-2026
3	Ms. Pavya	Jr. Scientific Assistant	49000.00		17-04-2025	17-10-2025
4	Ms. Debiya Tirkey	Computer Assistant	44000.00		12-03-2025	12-09-2025
5	Ms. Soni Salomi Baraik	Computer Assistant	44000.00		06-03-2025	06-09-2025

The engagement as made above is subject to the following terms and conditions:

1. They shall execute a contract agreement on non-judicial stamp paper of Rs.10/- on this engagement.
2. They should follow the office timings strictly.
3. Absence without sanction of leave of any kind during working days shall be treated as unauthorized leave and payment on pro-rata basis shall be deducted from the consolidated wages.
4. They should submit a Monthly Performance Report every month to

the Director (Science & Technology). Their performance will be reviewed on monthly basis by the Secretary (Science & Technology) or Director (Science & Technology), A & N Administration. Their services/engagement shall be terminated forthwith, if found unsatisfactory.

5. They are eligible for 2 1/2 (two & half) days leave for every completed month.
6. They shall also be entitled for TA/DA on official tour if any as per the post against which they are engaged.
7. The engagement on contract basis shall not confer any right on their part for claiming regular appointment/engagement in any capacity in this Department or any other department in A& N Administration.
8. Beside the routine duties & responsibilities, he/she has to perform any other tasks assigned by Director & Secretary (Science & Technology).
9. Their services can be terminated on giving one month notice in advance.

This has the approval of Competent Authority.

(Jatinder Sohal)
Director(Sc. & Tech.)
F. No. (2-13/PCC/SWM(2016)/2019)

OFFICE ORDER BOOK

Copy to:

1. The PS to Secretary (Sc. & Tech.), A & N Administration for kind information.
2. The Pay & Accounts Officer, A&N Administration for information and necessary action.
3. The DDE (Science), Port Blair for information and necessary action.
4. Shri I C Abhiman Chandru, Scientist for information.
5. Mrs. Nimisha TR, Junior Environmental Engineer for information.
6. Ms. Pavya, Junior Scientific Assistant for information.
7. Ms. Debiya Tirkey, Computer Assistant for information.
8. Ms. Soni Salomi Baraik, Computer Assistant for information.
9. Personal file of Concerned with five spare copies.

Digitally signed by
Director(Jatinder Sohal)
Date: 28-02-2025
15:36:14

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 अंडमान तथा निकोबार प्रशासन
 ANDAMAN & NICOBAR ADMINISTRATION
 विज्ञान तथा प्रौद्योगिकी विभाग
 DEPARTMENT OF SCIENCE AND TECHNOLOGY
 Dolly Gunj, Port Blair Tel. Fax No.250370
 Email: dstpcc-andamans@nic.in

Sri Vijaya Puram, dated 16.05.2025
ORDER No. 57

In exercise of Powers Conferred on his, the Secretary (Science & Technology), A & N Administration is pleased to engage following candidates purely on Short Term Contract basis in Andaman & Nicobar Pollution Control Committee, Department of Science & Technology, Dolly Gunj, Sri Vijaya Puram on a Consolidated Wages per month for a period of one year.

S. No.	Candidate's Name & Father's Name	Designation	Wages in ₹./month
1.	Dr. Minakshi Dash D/o Sandip Dash	Scientist	70,000/-
2.	Ms. Nazneen D/o Allaudeen	Junior Scientific Assistant	48,000/-
3.	Ms. B. Someshwari D/o B Uma Sankar	Accountant	40,000/-
4.	Ms. Hasnath D/o T Hassan	Junior Laboratory Assistant	29,000/-
5.	Ms. Hasnath D/o T Hassan	Field Assistant	27,000/-
6.	Ms. Kanivasagam Shanthi Nandhini D/o N Kanivasagam		27,000/-

The engagement as made above is subject to the following terms and conditions:

1. This engagement is purely on purely on Short Term Contract basis for a period of 01 (One) year. The contract engagement shall begin with effect from the date of his/ her reporting for duty.
2. They should execute a contract agreement in non-judicial stamp paper of Rs. 10/- on this engagement.
3. They should follow the Office timings strictly.
4. Absence without sanction of leave of any kind during working days shall be treated as unauthorized leave and payment on pro-rata basis shall be deducted from the consolidated wages.
5. They should submit a Monthly Performance Report every month to the Director, Dept. of Science & Technology. Their performance will be reviewed on monthly basis by the Secretary (Science & Technology) or Director (Science & Technology), A & N Administration. Their services/engagement shall be terminated forthwith, if found unsatisfactory.
6. They are eligible for 2½ (two & half) days leave for every completed month.
7. They shall also be entitled for TA/DA on official tour if any as per the post against which they are engaged.
8. This engagement on contract basis shall not confer any right on their part for claiming regular engagement/ appointment in any capacity in this Department or any other departments in A & N Administration.
9. The wages are consolidated in nature hence annual increments of allowances are not allowed at any circumstances till the contract is over.

10. Beside the routine duties & responsibilities, he/she has to perform any other tasks assigned by Secretary (S & T) / Director (S &T) / their Authorised officer in the Department of Science & Technology.
11. Their services can be terminated on giving one-month notice in advance without assigning any reason thereof.
12. The candidates are directed to report for duty in the Office of the Department of Science & Technology, Dolly Gunj, Sri Vijaya Puram within 10 days, failing which the candidate from the waiting list shall be considered for engagement

This has the approval of Competent Authority.


DIRECTOR (Sc. & Tech.)
[F. No. 2-13/PCC/SWM/(2016)/2019]

OFFICE ORDER BOOK:

Copy to:-

1. The PS to Secretary (Sc. & Tech.), A & N Administration for kind information of Secretary (Sc. & Tech.).
2. The Pay & Accounts Officer, A & N Admn., Port Blair.
3. The DEO (Sc.), Shiksha Sadan, Link Road, Goal Ghar, Port Blair for information and necessary action.
4. Copy to the Party concerned.
5. Concerned file with five spare copies.


DIRECTOR(Sc. & Tech.)

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**Memorandum of Understanding (MoU)
For****Technological Initiatives****Between****Andaman & Nicobar Administration,****and****National Institute of Ocean Technology (NIOT)
Ministry of Earth Sciences (MoES).****Signed on^{23rd} October, 2024****Director(S&T),**
Andaman and Nicobar
Administration,
U.T. of Andaman & Nicobar Islands,
Secretariat,
Sri Vijaya Puram,
Andaman -744101.**Director,**
National Institute of Ocean
Technology, Ministry of Earth Sciences,
Velachery - Tambaram Main Road,
Pallikaranai, Chennai - 600100,
Tamil Nadu.

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1. Preamble:

A Memorandum of Understanding MoU was signed between Andaman & Nicobar Administration and National Institute of Ocean Technology (NIOT) in 2019 for Technology Initiatives in areas of Ocean Energy and Fresh water, Marine Fisheries development and EIA studies, coastal observatory and other technical support for A&N development activities. It was mutually decided to renew the MoU for 2023-2026 for the benefit of Andaman and Nicobar Islands. The present MoU is to implement these priority areas by NIOT in close coordination with A&N Administration.

2. About the Organisations:

2.1 A&N Administration:

The A&N Administration is responsible for all local administrative service departments for the South Andaman district, North and Middle Andaman district and Nicobar district, comprising the respective island groups.

2.2 National Institute of Ocean Technology (NIOT):

NIOT was set up as an autonomous society under the Ministry of Earth Sciences; Government of India to develop reliable indigenous technology to solve various engineering problems associated with harnessing of non-living and living resources in the Indian Exclusive Economic Zone (EEZ), which are about two-thirds of the land area of India.

3 Parties

3.1 Indenting Party:

Andaman & Nicobar Administration, Govt. of India.

3.2 Executing party:

National Institute of Ocean Technology (NIOT),

Ministry of Earth Sciences, Govt. of India.

4 Authorized Signatory:

Authorized signatory for A& N Administration, Govt of India shall be the Director(S&T)(hereinafter referred to as the First Party)

And

National Institute of Ocean Technology (NIOT), MoES, Government of India, shall be represented by the Director, NIOT (hereinafter referred to as the Second Party)

5 Functionaries, Address, Phone No & Email Ids:

A&N Administration, Government of India and the National Institute of Ocean Technology (NIOT), shall identify the focal points on project-to-project basis for necessary interaction, exchange of information to achieve the set targets successfully. All correspondence on day to day matters during the course of this MoU shall be between respective focal points as identified in the respective projects.

6 Effective Date:**6.1 Duration:**

The MoU shall be valid for a period during 2023-2026. If further extensions are required, it shall be by mutual consent of both the parties in writing.

7 Scope of Work:**A. Technology for Energy and Fresh Water:**

1. Establishment of navigational buoy powered by wave energy with oceanographic sensors at various locations in the Andaman & Nicobar.
2. Development and Demonstration of small hydrokinetic turbine for powering remote locations at selected tidal streams, with several off-grid modules of 5kW.
3. Design and Development of an offshore floating platform mounted OTEC plant with help of an Industry.

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B. Technical Support for Island Development activities

1. Development of infrastructure for tourism.
2. Establishment of sea link with suitable bridges for interconnectivity of Islands and development of port and harbour structures.

C. Coastal Observatory and Security

1. Establishment of Robo Coastal Observer (RCO) through any agency with whom transfer of technology agreement exist with NIOT.

D. Marine Sea water Quality and Fisheries development and EIA studies in A&N Islands

1. Establishment of Open Sea cages for fish culture, seaweed culture, artificial reef and fish aggregation devices.
2. Marine sea water quality and Environmental Impact studies
3. Environmental Impact studies for developmental projects.

For any project under this MoU, a proposal shall be prepared by NIOT with anticipated deliverables, time schedule, and cost. On acceptance of the proposal by A&N administration the proposal shall be taken up for implementation.

8 Responsibilities of Each Party:

8.1 National Institute of Ocean Technology, (NIOT)

- ✓ Develop and demonstrate the technologies for Navigational Buoy, hydrokinetic turbine for powering remote locations at selected tidal streams and assist A&N Administration its maintenance by them.
- ✓ Development of an offshore floating platform having an OTEC plant
- ✓ Technical Support for Island Developmental activities and infrastructure such as sea link, coastal protection, port and harbour structures and tourism development
- ✓ Installation of Robo Coastal Observer (RCO)
- ✓ Marine Fisheries development through open sea cage culture for fishes, seaweed culture, development of artificial reefs and installation of fish aggregating devices

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- ✓ Marine sea water quality.
- ✓ Environmental Impact Assessment (EIA) surveys for developmental projects.
- ✓ The laboratory facilities at ACOSTI NIOT - Sri Vijaya Puram shall be shared with the Department of Science & Technology and other departments of the A&N Administration to support technology initiatives and capacity-building efforts, as needed.

8.2 A& N Administration:

- ✓ Providing funds for implementation of above tasks after approval of project proposal submitted by NIOT on the activities listed in scope of work.
- ✓ Facilitating visit of scientists and staff to various islands in terms of permits, transport, accommodation, etc.
- ✓ Nominating nodal officer for each project for coordination and timely implementation of the projects.

9 CONSIDERATION:

Being a scientific endeavor no financial consideration is envisaged to flow from either party. The MoU is being signed considering the strengths of NIOT for providing technological support for realizing above services.

10 FUNDING & TERMS AND CONDITIONS OF PAYMENT:

The projects or services will be fully funded by A & N Administration, for which NIOT will be submitting proposal with detailed costing.

11 MoU MONITORING:

The MoU monitoring committee constituted by the Chief Secretary, Andaman & Nicobar Administration and Director, NIOT with members from executing and indenting parties shall monitor the progress from time to time.

12 CONFIDENTIALITY:

The confidentiality of the data or any other materials shall be maintained by both the parties as per the sensitivity defined to it by prevailing policies.

13 INTELLECTUAL PROPERTY RIGHTS:

For the avoidance of doubt, the parties agree that the results of the efforts by either party under this Agreement shall not be considered "Work for hire" and that neither party acquires any rights to, or licenses to use, any such results except as expressly set forth in this Agreement.

Where significant efforts are from NIOT, NIOT shall be the sole owner of any intellectual property (including but not limited to knowhow, patents, copyrights, design rights, rights relating to computer software, data, and any other industrial or intellectual property rights) developed during the course of the MOU.

14 RELATIONSHIP:

Nothing in this MoU shall be construed to make either party a partner, an agent or legal representative of the other for any purpose.

15 NON - EXCLUSIVITY:

The relationship of the parties under this MoU shall be non-exclusive and both the parties, including their affiliates, subsidiaries and division are free to pursue other agreements or collaborations of any kind. However, when entering into a particular research agreement, the participants may agree to limit each party's right to collaborate with others on that subject.

16 CHANGE IN SCOPE OF WORK:

Any change in scope of work would be with mutual consent of both the parties.

17 MODIFICATIONS:

Any further modifications to this MoU, if required, would be through amendments with mutual consent in writing.

18 FORCE MAJEURE:

Neither party shall be held responsible for non-fulfillment of their respective obligation under the agreement due to exigency of one or more of the unforeseen events such as but not limited to Acts of God, war, floods, earthquake, cyclones, strikes, lockouts, epidemics, riots, civil commotion etc.

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provided on the occurrence and cessation of such events, they effected thereby shall give notice in writing to other party within one month of such occurrence or cessation. If the force-majeure conditions continue beyond six months, the parties shall then mutually decide about the future course of action.

19 INDEMNITY:

The A&N administration hereby agrees to indemnify and hold harmless NIOT against any and all suits, losses, liabilities, damages, claims, settlements, cost and expenses, including reasonable attorneys' fees, based on or arising, directly or indirectly from the MoU

20 SETTLEMENT OF DISPUTES:

- ✓ Any dispute or difference between the parties hereto, shall be settled amicably the parties at first. In case of failure, the same shall be referred to a Sole Arbitrator, appointed by the Hon'ble Lt. Governor, A & N Islands for Arbitration. The Arbitration proceedings shall be held at a mutually agreed place convenient to both the parties failing which as per Section 20 of the Arbitration and Conciliation Act, 1996 and subsequent Amendments made therein. The decision of the Arbitrator shall be final and binding upon the parties.
- ✓ The Competent Court Located at the place where the arbitration proceedings took place shall have the jurisdiction over the un-resolved disputes after Arbitration.

21 TERMINATION:

During the tenure of the agreement, either Party may terminate and nullify this MoU by providing prior written notice of 30days to the other party for any of the reasons.

- ✓ **Termination for Convenience:** For convenience without assigning any reason.
- ✓ **Termination for Cause:** For the breach of obligations /responsibilities / conditions of this agreement by the other party, with an opportunity to cure

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/ rectify such a situation within thirty (30) days to the defaulting party and no remedial action is taken to the satisfaction of the aggrieved party.

- ✓ **Termination for Force Majeure:** In the event of "Force Majeure" as defined in this MoU.
- ✓ **Obligations upon Termination:** Following termination or expiration of this Agreement, in addition to any other obligations existing hereunder or otherwise at law or in equity,

a) The rights and obligations of the parties there shall to be settled by mutual discussion.

b) The agreement arrived at between the parties hereto for the utilization of the intellectual property (defined in clause #13) shall survive the termination of the agreement.

IN WITNESS WHEREOF, the Parties hereto have caused this MoU to be signed in their respective names on this 23rd day of October, 2024.



Director(S&T),
Andaman and Nicobar Administration,
U.T. of Andaman & Nicobar Islands,
Secretariat,
Sri Vijaya Puram,
Andaman -744101.



Director,
National Institute of Ocean
Technology, (NIOT)
Ministry of Earth Sciences,
2nd Floor, NIOT Campus,
Velachery - Tambaram Main Road,
Pallikaranai, Chennai - 600100,
Tamil Nadu.



Witness:

Name: B. RAJ BABU

Address: Techn. Dept. of Sc & Tech

Witness:

Name: G. DHARANI

Address: Sec - G. NIOT

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LABORATORY ANALYTICAL FACILITIES

Name of the Board / Committee: Andaman & Nicobar
Pollution Control Committee

PART I: Facility available for monitoring of environmental parameters:

S. No.	Parameters	Facilities Available (Yes / No)	If facility is not available, Specify Timeline for addition of this parameter. (in months)	Action Taken for addition of this parameter (Specification finalized / procurement initiated / work awarded / outsourced)	Remarks
A. Sample Matrix / Group of Water and Wastewater					
(a) Physical Tests					
1	Temperature	Yes	-	As per the MOU between ANPCC and NIOT, the NIOT facility is available.	Facility available with ANPCC
2	Colour	Yes	6 months	As per the MOU between ANPCC and NIOT, the facility at NIOT is currently being used. Procurement under process	Procurement Initiated by ANPCC
3	pH	Yes	-	Procured	Facility available with ANPCC
4	Turbidity	Yes	-	Procured	Facility available with ANPCC
5	Conductivity	Yes	-	Procured	Facility available with ANPCC
6	Total Solids	Yes	6 months	As per the MOU between ANPCC and NIOT, the	Procurement Initiated by ANPCC

				facility at NIOT is currently being used. Procurement under process	
7	Total Dissolved Solids (TDS)	Yes	-	Procured	Facility available with ANPCC
8	Total Suspended Solids (TSS)	Yes	6 months	As per the MOU between ANPCC and NIOT, the facility at NIOT is currently being used. Procurement under process	Procurement Initiated by ANPCC
(b) Inorganic Tests					
(i) General & Non-metallic					
1	Alkalinity	Yes	-	Procured	Facility available with ANPCC
2	Chloride	Yes	-	Procured	Facility available with ANPCC
3	Cyanide	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
4	Dissolved oxygen	Yes	-	Procured	Facility available with ANPCC
5	Nitrite nitrogen	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available	-
6	Nitrate nitrogen	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available	-
7	Ammonical nitrogen	Yes	-	As per the MOU between ANPCC and NIOT, the	-

				facility at NIOT is available	
8	Fluoride	Yes	-	Procured	-
9	Hardness (Total)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is currently being used. Procurement under process	Procurement Initiated by ANPCC
10	Calcium	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available	-
11	Magnesium	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available	-
12	Phosphate	Yes	-	Procured	Facility available with ANPCC
13	Sulphate	Yes	-	As per the MOU between ANPCC and NIOT, the NIOT facility is available.	-
14	Sulphide	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available	-
15	Total Residual chlorine (TRC)	Yes	-	Procured	Facility available with ANPCC
(ii) Trace Metals Tests					
1	Aluminium (Al)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
2	Arsenic (As) Total	Yes	-		-
3	Barium	Yes	-		-
4	Boron	Yes	-		-
5	Chromium (Cr) Hexavalent	Yes	-		-

6	Chromium (Cr) Total	Yes	-	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
7	Cadmium (Cd)	Yes	-		-
8	Cobalt (Co)	Yes	-		-
9	Copper (Cu)	Yes	-		-
10	Iron (Fe)	Yes	-		-
11	Lead (Pb)	Yes	-		-
12	Manganese (Mn)	Yes	-		-
13	Mercury (Hg)	Yes	-		-
14	Nickel (Ni)	Yes	-		-
15	Potassium (K)	Yes	-		-
16	Sodium (Na)	Yes	-		-
17	Vanadium (V)	Yes	-		-
18	Zinc (Zn)	Yes	-		-
19	Selenium (Se)	Yes	-	-	
(c) Organics (General) and Trace Organics Tests					
1	Biological Oxygen Demand (BOD)	Yes	6 months	As per the MOU between ANPCC and NIOT, the NIOT facility is available. Procurement under process	Procurement Initiated by ANPCC
2	Chemical oxygen demand (COD)	No	6 months	As per the MOU between ANPCC and NIOT, the facility at NIOT is currently being used. Procurement under process	Procurement Initiated by ANPCC
3	Oil & Grease	Yes	-	Procured	Facility available with ANPCC
4	Phenolic Compounds as C ₆ H ₅ OH	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
5	Benzopyrene	No	12 Months	At this initial phase, the department is	-

				establishing and procuring equipments for a laboratory	
6	Pesticides				
6.a	Organochlorine Pesticides (OCPs) Tests				
i	Aldrin	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
ii	Alpha Endosulphan	No	12 Months		
iii	p,p'-DDT	No	12 Months		
iv	Alpha-HCH	No	12 Months		
v	Beta HCH	No	12 Months		
vi	Beta Endosulphan	No	12 Months		
vii	Gama-HCH	No	12 Months		
viii	o,p'-DDT	No	12 Months		
ix	p,p'-DDE	No	12 Months		
6.b	Organophosphorus Pesticides (OPPs) Tests				
i	Malathion	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
ii	Methyl parathion	No	12 Months		
iii	Chlorpyrifos	No	12 Months		
iv	Dimethoate	No	12 Months		
v	Dieldrin	No	12 Months		
vi	Ethion	No	12 Months		
(d) Microbiological Tests					
1	Total Coliform	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is currently being used. Procurement under process	Procurement Initiated by ANPCC
2	Faecal Coliform	Yes			
3	E. Coli	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
4	Faecal Streptococci	Yes			
(e) Toxicological Tests					

1	Bioassay method for evaluation of toxicity using fish (90% survival of fish after 96 hrs in 100% effluent)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
B. Sample Matrix / Group of Solid / Solid Waste					
(a) Soil / Sediment / Compost Tests					
1	Cation Exchange Capacity (CEC)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
2	Electrical Conductivity (EC)	No	12 Months		
3	Organic carbon (Chemical Method)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
4	pH	Yes	-		-
5	Soil moisture	Yes	-		-
6	Total nitrogen	Yes	-		-
7	Metals by digestion (As, Cd, Cr, Pb, Ni etc.)	Yes	-		-
(b) Hazardous Waste (Liquid / Slurry / Sludge / Solid / Semi-Solid) Tests					
1	Corrosivity	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
2	Ignitability (Flash Point)	No			-
3	Loss on Drying at 1050C (% Moisture Content)	No			-
4	Loss on Drying at 5500C (% Organic Content)	No			-
5	pH	Yes	-	Procured	Facility available with ANPCC
6	Organic carbon/matter (Chemical Method)	No	12 Months	At this initial phase, the department is establishing and	-
7	Calorific Value	No		procuring	-

8	Toxicity Characteristics leaching procedure (TCLP) Leachate and Metals in Leachate (As,Cd,Cr, Pb, Ni)	No		equipments for a laboratory	-
C. Sample Matrix / Group of Analytes: Air					
(a) Ambient Air					
1	Nitrogen dioxide as NO ₂	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available However, steps have been taken for setting up of facility at ANPCC, spectrophotometer has been purchased, and the specifications for the reagents have been finalized, with the purchase to be made through the GEM portal. The purchased RDS equipment is equipped with the capability to analyze gaseous pollutants.	Facility available with ANPCC
2	Sulphur dioxide (SO ₂)	Yes	-		
3	Particulate matter (PM ₁₀)	Yes	-	Procured	Facility available with ANPCC
4	Particulate matter (PM _{2.5})	Yes	-	Procured	Facility available with ANPCC
5	Carbon Monoxide	Yes	-	These facilities are available in the CAAQMS	Facility available with ANPCC
6	Ozone	Yes	-		Facility available with ANPCC

7	Benzene	No	-	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
8	Ammonia	Yes	-	Procured	Facility available with ANPCC
9	Metals in Particulate Matter, Pb	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
10	Metals in Particulate Matter, As	No			
11	Metals in Particulate Matter, Ni	No			
12	Particulate Benzo-a-Pyrene (BaP)	No			
(b) Stack Gas / Stationary Source Emission					
1	Particulate Matter	No	6 Months	Procurement under process	Procurement Initiated by ANPCC
2	Sulphur Dioxide	No	6 months		
3	Carbon Dioxide	No			
4	Carbon Monoxide (NDIR based Method)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
5	Temperature	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
6	Moisture	No			
7	Oxygen	No			
8	Oxides of Nitrogen	No	6 months	Procurement under process	Procurement Initiated by ANPCC
9	Halides (HCL/HF)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-

(c) Noise Level					
1	Ambient Noise level measurement (20 to 140 dB)	Yes	-	Procured	Facility available with ANPCC
2	Source Noise Level Measurement (Industrial process, DG set-20 to 140dB)	Yes	-	Procured	Facility available with ANPCC
(d) Meteorological Monitoring					
1	Ambient Temperature	Yes	-	ANPCC has installed Continuous Ambient Air Quality Monitoring Station (CAAQMS) which as facilities to monitor metrological monitoring.	Facility available with ANPCC
2	Wind direction	Yes	-		
3	Wind speed	Yes	-		
4	Relative Humidity	Yes	-		
5	Mixing Height	No	12 Months		

Specific remarks, if any:

PART II: Details of Laboratory Infrastructure (Instruments and Equipment)

S. No.	Name of Instrument / Equipments	Available Yes / No	If the Instrument / Equipment is not available, Specify Timeline for procurement of this instrument	Action Taken for procurement of this Instrument / Equipment (Specification finalized / procurement initiated / work awarded / outsourced)	Remarks

			(in months)		
A. List of Instruments / Equipment for Sampling of Water, Wastewater and Soil / Hazardous Wastes					
a) Mandatory Requirements					
1	Portable / Pen type pH meter / pH strip	Yes	-	Procured	Facility available with ANPCC
2	Portable Dissolved Oxygen Meter / Field Fixing using chemicals	Yes	-	Procured	Facility available with ANPCC
3	Electrical Conductivity meter pen type	Yes	-	Procured	Facility available with ANPCC
4	Flow meter / Physical flow measuring	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	
5	GPS / Mobile with GPS app	Yes	-	-	Facility available with ANPCC
6	Ice Box (2 nos.) (150 litre & 100 litre capacities)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
7	Thermometer	Yes	6 months	As per the MOU between ANPCC and NIOT, the facility at NIOT is available. Procurement under process	Procurement Initiated by ANPCC
8	Stainless steel bucket with nylon rope and mug	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-

9	Ground water level measuring device	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
10	Scoop / shovel	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
11	Auger / core sampler	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
b) Optional Requirements					
1	Bottom Sampler / Depth sampler	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
2	Chloroscope for residual chlorine	No			-
3	Vandorn or equivalent water sampler (Automatic sampler when composite sampling to be done)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
4	Ekman Dredge	No			
B. List of Instruments / Equipment for Sampling of Ambient Air and Source Emission monitoring					
a) Mandatory Requirements					
1	Fine dust samplers PM2.5 (*4 Nos)	Yes	-	Procured	Facility available with ANPCC
2	Respirable Dust Sampler PM 10 (* 4 Nos)	Yes	-	Procured	Facility available with ANPCC

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3	High Volume Sampler (SPM) (4 Nos)	Yes	-	Procured	Facility available with ANPCC
4	Handy Sampler with set of glass impingers (*2 Nos)	No	12 months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
5	Low Volume Sampler (LVS)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
6	Tedler bags different sizes	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
7	Meteorological tower (All in one telescopic Mast) with sensors comprising wind speed, wind direction, ambient temp., Relative humidity, Solar radiation, rainfall etc.	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
8	Nitrogen Cylinder portable	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
9	Activated Charcoal tubes/ Tenex	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-

10	Barometer (Digital)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
11	Isokinetic Stack Monitoring Kit complete with Stack monitoring instrument panel with inclined cum vertical manometer, Cold Box, Vacuum pump, Glass assembly impingers	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
12	Modified S type Stainless steel Pitot tube (Standard length) with Assembly	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
13	Monoblock type, rotary design vacuum pump	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
14	Orsat Apparatus	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
15	Source emission monitoring Impingers train set with spare impingers 100 ml & 225 ml capacity	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-

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16	Stainless steel heated Sampling Probes with thimble holders short and long	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
17	Flue Gas analyzer	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
18	Thermometer/ Thermocouple	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is currently being used. Procurement under process	Procurement Initiated by ANPCC
19	Calibrator for Noise Meters	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
20	Digital Sound level (Noise) Metres	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
21	Portable TOC Analyzer for emission monitoring.	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
22	Polyurethane Foam PUF Sampler	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-

b) Optional Requirements					
1	Anemometer	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
2	Weather Monitoring system	Yes	-	These facilities are available in the CAAQMS	Facility available with ANPCC
3	Wind speed/wind direction monitor	Yes	-		
4	Continuous Ambient Air Monitoring System, Fixed	Yes	-		
5	Continuous PM10 Analyzer	Yes	-		
6	Continuous Ambient Air Monitoring System, Mobile	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
7	Continuous PM2.5 analyzer	Yes	-	These facilities are available in the CAAQMS	Facility available with ANPCC
8	Ambient Nitrogen Oxides (NO-NO2-NOx Analyzer	Yes	-		
9	Ambient Ozone Analyzer	Yes	-		
10	Ambient BTEX Analyzer	Yes	-		
11	Multipoint Gas Calibration system	Yes	-		
12	Ambient Sulphur Dioxide analyzer	Yes	-		
13	Ambient Carbon Monoxide & Carbon dioxide analyzer	Yes	-		

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14	Total Hydrocarbon analyzer	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
15	Ambient Ammonia analyzer	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
16	Zero Gas Generator	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
17	Synthetic Air Cylinder	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
18	Calibration Gas Cylinders, SO ₂ , NO, CO, NH ₃ , Benzene and Toluene One each with stainless steel Regulators	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
19	Continuous emission monitoring equipment	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
20	19 inch Rack mounting system for air analyzers	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-

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21	Dry Gas Meter	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
22	Diesel Exhaust analyzer	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
23	Exhaust CO/HC analyzer with Sampling Probe	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
24	Automated Noise Monitoring System	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
25	Integrating Sound level meter	Yes		Procured	Facility available with ANPCC
26	Continuous PM10& PM2.5 Monitoring Analyzer TEOM system	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
27	Top loading orifice kit for calibration of HVS	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
28	Permeation tubes (SO2, NO-NO2-NOx,NH3, BTX)	No	12 Months	At this initial phase, the department is establishing and procuring	-

				equipments for a laboratory	
C. List of Equipment required for processing of Environmental Samples:					
a) Mandatory Requirements					
1	Accelerated Solvent Extraction (ASE) System	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
2	Ammonia distillation assembly/TKN Analyzer	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
3	Analytical Balance 4/5 digit & 6 digit (Digital)	Yes	6 months	As per the MOU between ANPCC and NIOT, the facility at NIOT is available. However, ANPCC has placed the order on the GeM Portal.	Procurement Initiated by ANPCC
4	Aquarium for Toxicity bioassay test with complete accessories (*4 Nos)	No	12 months	At this initial phase, the department is establishing and procuring equipments for a laboratory	
5	Autoclave (*2 Nos)	Yes	-	Procured	Facility available with ANPCC
6	Bacteriological Incubators Stainless steel (*2 Nos)	Yes	-	Procured	Facility available with ANPCC
7	Bio safety cabinets	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-

8	BOD Incubators (2 nos.)	Yes	6 months	As per the MOU between ANPCC and NIOT, the facility at NIOT is currently being used. Procurement under process	Procurement Initiated by ANPCC
9	Centrifuge	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
10	COD Digestion heated Blocks (2) with capacity 16 nos. or more	No	6 months	Procurement under process	Procurement Initiated by ANPCC
11	Cyanide Distillation Assembly (3)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
12	Deep Freezer-Capacity 500 litre	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
13	Laboratory Ball Mill Grinder	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
14	Laboratory Grinder	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-

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15	Laminar Flow bench for Microbiological analysis	Yes	6 months	As per the MOU between ANPCC and NIOT, the facility at NIOT is currently being used. Procurement under process	Procurement Initiated by ANPCC
16	Magnetic Stirrer with heating system (*2 Nos)	Yes	-	Procured	Facility available with ANPCC
17	Mechanical Shaker	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
18	Membrane Filtration assembly with vacuum pump (2 nos.)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
19	Microbial culture refrigerator	Yes	6 months	As per the MOU between ANPCC and NIOT, the facility at NIOT is currently being used. Procurement under process	Procurement Initiated by ANPCC
20	Microwave Digester with 16 vessels/ Hot Plate	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
21	Muffle Furnace (*1 Nos), Range 1200 C	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-

22	Phenol distillation assembly (3)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory .	-
23	Plate counter, Manual/Automatic	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
24	Digestion Chambers/ Fume hood	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
25	Digital Thermometer & Humidity meter- All lab area	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
26	Dispensers (Various capacities) up to 5, 10, 25 & 50 ml	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
27	Filtration Assembly with vacuum pump	Yes	-	Procured	Facility available with ANPCC
28	Fluoride Distillation Assembly (3)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
29	Arsenic / Fluoride Glass Distillation assemblies	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-

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30	Glass Double Distillation Assembly /Water Purification System	Yes	6 months	As per the MOU between ANPCC and NIOT, the facility at NIOT is currently being used. Procurement under process	Procurement Initiated by ANPCC
31	Heating mantles (2 nos.)	Yes	-	Procured	Facility available with ANPCC
32	Hot plates (small, Medium and Large) (*2 nos.)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
33	Thermo Hygrometer	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
34	Imhoff Cone	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
35	Top loading Precision Digital Balance (minimum detection 0.001mg/0.01 mg) with anti-vibration facility- 3 nos. i.e 4/5 Digit (2 nos), - 6 Digit (1 no)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
36	Refrigerators Big Size 300 litres or more, double door- 2 nos.	Yes	6 months	As per the MOU between ANPCC and NIOT, the facility at NIOT is currently	Procurement Initiated by ANPCC

				being used. Procurement under process	
37	Rotary Evaporator (Buchi type) with water recirculating chiller	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
38	Separating funnel shaker	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
39	Soxhlet Apparatus	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available. At this initial phase, the department is establishing and procuring equipments for a laboratory	-
40	Solid Phase Extraction (SPE) /SPME Extraction system	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
41	Thermometer (Alcohol)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
42	Dry & wet bulb Thermometer	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-

43	Toxicity characteristic leaching procedure (TCLP) Extractors (Zero head and Bottle)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
44	Ultra sonic water bath- Capacity 3 litre	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
45	Water Bath with temperature control (*2 Nos)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
46	Water Bath with temp. for mercury sample digestion- 20 BOD Bottles	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
D. Analytical Instruments at Environmental Laboratories					
a) Mandatory Requirements					
1	Atomic Absorption spectrometer (AAS)- Flame, Hydride & Graphite Tube Atomizer (GTA)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
2	Binocular Stereo Zoom Microscope	Yes	-	Procured	Facility available with ANPCC
3	Bomb Calorimeter	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
4	BTX Analyzer with BTX calibrator	No	12 Months	At this initial phase, the department is establishing and	-

				procuring equipments for a laboratory .	
5	Colony counter	Yes	6 months	As per the MOU between ANPCC and NIOT, the facility at NIOT is currently being used. Procurement under process	Procurement Initiated by ANPCC
6	Conductivity meter- 2 nos.	Yes	-	Procured	Facility available with ANPCC
7	Environment conditioning chamber	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
8	Digital Burettes- 50 ml*2, 100 ml*2	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
9	Dissolved Oxygen Meter (Bench model)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
10	Flame Photometer	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
11	Flash Point Apparatus	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory .	-

12	Gas Chromatograph Mass Spectrometer	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
13	High Performance Liquid Chromatograph (HPLC)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
14	Inductively Coupled Plasma (ICP) Spectrometer-OES	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
15	Ion Chromatograph Anion & Cations	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
16	Methane and Non Methane (NMHC) Analyzer	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
17	Microscope – 100x	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
18	Microscope Binocular Research	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
19	CO (NDIR based) Analyzer	No	12 Months	At this initial phase, the department is establishing and	-

				procuring equipments for a laboratory	
20	Nephelometer (Turbidity Meter)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
21	pH-Meter with combined electrode (3 point)- 2 nos.	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
22	Specific ion Analyzer with ion selective electrodes	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
23	Spectrophotometer Visible (Portable)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
24	TKN Analyzer semi-automatic with aluminum block digester	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
25	UV-Vis Spectrophotometer	Yes	-	-	Facility available with ANPCC
26	Moisture Content Analyzer	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
b) Optional Requirements					
1	Automatic Titration Assembly	No	12 Months	At this initial phase, the department is establishing and	-

				procuring equipments for a laboratory	
2	Carbon, Hydrogen, Nitrogen and Sulphur (CHNS) Elemental Analyzer	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
3	EDXRF Analyzer/WDX RF Analyzer	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
4	Fourier-transform infrared Spectrometer (FTIR)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
5	Flocculator (Jar testing apparatus)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
6	Toxic Gas Analyzer	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
7	Organic Halogen (AOX/TOX) Analyzer	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-
8	TOC Analyzer	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-

9	High Resolution Mass Spectrometer (HRGC-HRMS)	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
10	Inductively Coupled Plasma Mass (ICP-MS) Spectrometer	Yes	-	As per the MOU between ANPCC and NIOT, the facility at NIOT is available.	-
11	X Ray Fluorescence (XRF) Spectrometer (Portable)	No	12 Months	At this initial phase, the department is establishing and procuring equipments for a laboratory	-

LABORATORY ANALYTICAL FACILITIES

Name of the Board / Committee: Andaman & Nicobar Pollution Control Committee

Facility available, outsourced & under procurement status for monitoring of environmental parameters (Air/ emission, water/ wastewater & Soil)

Category	In-house (Available)	Outsourced (MoU with NIOT / External)	Under Procurement / Process
WATER (Surface, Ground, Wastewater, Soil, Solid Waste, Microbiology)	<ol style="list-style-type: none"> 1. pH, Temperature, 2. Turbidity, 3. Conductivity, 4. TDS, 5. Total Alkalinity, Chloride, 6. DO, Oil & Grease, 7. Phosphate, 8. Basic sampling instruments (pH/DO/Cond. meters, samplers, ice box, SS bucket) 9. Simple soil/solid waste tests: Moisture, Organic matter (basic) 	<ol style="list-style-type: none"> 1. Colour, 2. Total Solids, 3. TSS, 4. Hardness, 5. Ca, Mg, 6. Sulphate, 7. Sulphide - Cyanide, 8. Nitrite, 9. Nitrate, 10. Ammonical-N - Trace Metals: Al, As, B, Cd, Cr (VI/Total), Cu, Fe, Pb, Mn, Hg, Ni, Zn, Se, V, Co, Na, 11. K - Phenolic Compounds, 12. Benzopyrene, 13. Pesticides (OCs, OPPs) - Microbiology: Total Coliform, 14. E. coli, 15. Faecal Coliform, 16. Faecal Streptococci - Toxicology: Bioassay methods - Soil/HW: CEC, 17. EC, 18. heavy metal digestion, 19. organic carbon, 20. total N, 21. TCLP, 22. calorific value, 23. corrosivity, 	<ol style="list-style-type: none"> 1. BOD/COD incubators (partially available, expansion ongoing) 2. COD digestion block units 3. Microbiology: Laminar flow benches, 4. microbial refrigerators, 5. culture media facilities - Soxhlet extraction, 6. distillation assemblies (fluoride/phenol) - Bioassay aquarium setup - Ball mill grinder, 7. muffle furnace, 8. calorimeters (for HW analysis)

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<p>AIR / EMISSIONS (CAAQMS, Ambient, Stack, Noise, Meteorology)</p>	<ol style="list-style-type: none"> 1. CAAQMS: SO₂, NO₂, PM10, PM2.5, CO, O₃, NH₃ 2. Meteorology (CAAQMS): Temperature, Wind speed/direction, RH 3. Manual Air Monitoring: PM10, PM2.5, SPM (HV samplers/FDS) 4. Noise: Portable Sound Level Meter, Manual noise surveys - Basic calibration kits & gas sampling equipment 	<p>24. ignitability</p> <ol style="list-style-type: none"> 1. - Stack emissions: PM, SO₂, NOx, CO₂, CO, Temp, Moisture, O₂, HCl, 2. HF - Trace Organics/Metals: Benzene, BaP, Pb, As, Ni in PM - VOCs, 3. Pesticides in air (GC-MS based) - Continuous Emission Monitoring (CEMS) - Hydrocarbon Analyzer, 4. NH₃ Analyzer - Advanced Noise: Automated noise monitoring systems 	<ol style="list-style-type: none"> 1. - Continuous PM Monitoring (TEOM) - Stack monitoring kits (portable) - Exhaust gas analysers - Calibration gases/cylinders with regulators - Automated noise calibration systems - Continuous HC/NH₃ analysers (planned)
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